OFFER OPENING PRE-OFFER ADVERTISEMENT UNDER REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS, 2011") AND CORRIGENDUM TO THE DRAFT LETTER OF OFFER AND LETTER OF OFFER ("CORRIGENDUM") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PARMAX PHARMA LIMITED

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OPEN OFFER FOR THE ACQUISITION OF UP TO 23,46,250 (TWENTY-THREE LAKHS FORTY-SIX THOUSAND TWO HUNDRED AND FIFTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (INDIAN RUPEES TEN) EACH ("OFFER SHARES") REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE EXPANDED VOTING SHARE CAPITAL OF PARMAX PHARMA LIMITED ("TARGET COMPANY"), FOR CASH AT A PRICE OF ₹ 42.80/- (INDIAN RUPEES FORTY-TWO AND EIGHT ZERO PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DHIREN CHANDULAL SHAH ("ACQUIRER 1") AND SUNIL CHINUBHAI SHAH ("ACQUIRER 2") (COLLECTIVELY "ACQUIRERS") TOGETHER WITH DHAIRYA DHIREN SHAH ("PAC 1"), HIREN PRAVIN DOSHI ("PAC 2"), SHEETAL HIREN DOSHI ("PAC 3"), NIRMAL SUNILBHAI SHAH ("PAC 4"), RUPA SUNIL SHAH ("PAC 5"), VIJAYKUMAR NATVARLAL SHIYANI ("PAC 6"), KAMLESH NATVARLAL SHIYANI ("PAC 7"), ABHAY CHINUBHAI SHAH ("PAC 8"), UMANG ALKESH GOSALIA ("PAC 9") AND MEENA ALKESH GOSALIA ("PAC 10") (COLLECTIVELY "PACS") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This Offer Opening Pre-Offer Advertisement (**"Offer Opening Pre-Offer Advertisement"**) and corrigendum should be read in continuation of and together with (a) the Public Announcement dated June 8, 2026, in relation to the Offer (**"PA"**); (b) the Detailed Public Statement (**"DPS"**) dated June 13, 2026 published on June 15, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Mumbai Edition), Financial Express (Gujarati Edition) and Jansatta (Hindi - All Editions); (c) the Draft Letter of Offer (**"DLOF"**) filed with the Securities and Exchange Board of India (**"SEBI"**) on June 22, 2026; (d) the Letter of Offer (**"LOF"**) dated July 21, 2026 along with Form of Acceptance (**"FOA"**) & Share Transfer Form (**"SH-4"**) is being issued by Fedex Securities Private Limited, the Manager to the Open Offer (**"Manager to the Offer" or "Manager"**), for and on behalf of the Acquirers and the PACs in respect of the Open Offer.

This Offer Opening Pre-Offer Advertisement is being issued pursuant to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and pursuant to changes/ amendments advised by SEBI vide its letter bearing reference no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026 (**"SEBI Letter"**).

This Offer Opening Pre-Offer Advertisement and Corrigendum is being published in all the newspapers in which the DPS was published.

All Capitalised terms used but not defined in this Offer Opening Pre-Offer Advertisement and Corrigendum shall have the meaning assigned to such terms in the PA, the DPS, the DLOF and/ or the LOF.

The shareholders of the Target Company are requested to kindly note the following:

1. The Offer Price is ₹ 42.80/- (Indian Rupees Forty-two and Eight Zero Paise only), per Equity Share payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Section 7 paragraph 7.1 (Offer Price) on page no. 51 of the LOF.
2. The Committee of Independent Directors of the Target Company ("IDC") has recommended that the Offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations, 2011. The recommendations were unanimously approved by the Members of the IDC on July 25, 2026, and published on July 27, 2026, in the same newspapers in which the DPS was published. For further details, please see IDC recommendation as available on the website of SEBI at www.sebi.gov.in, on the website of BSE at www.bseindia.com.
3. The Open Offer is a mandatory offer being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company.
4. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there has been no competing offer(s) to this Open Offer. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
5. The LOF dated July 21, 2026, was dispatched through electronic mode and physical mode on July 22, 2026, and July 23, 2026, respectively to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, i.e. July 16, 2026. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
6. Please note that a copy of the LOF along with Form of Acceptance-Cum-Acknowledgement and SH-4 is also available for downloading on the websites of the SEBI, the BSE Limited (BSE), the Registrar to the Offer at www.sebi.gov.in, www.bseindia.com, and https://www.purvashare.com) respectively.
7. Non-receipt/ non-availability of the Form of Acceptance-Cum-Acknowledgement does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirers along with the PACs through the stock exchange mechanism made available by BSE in the form of a separate window (**"Acquisition Window"**) in accordance with SEBI (SAST) Regulations, 2011 and other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited (**"Clearing Corporation"**).
8. The Eligible Shareholders are required to refer to the Section 9 - Procedure for Acceptance and Settlement of the Open Offer, on page no. 60 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

   Instructions for Public Shareholders:

   a. **In case of Public Shareholders holding Equity Shares in dematerialized form:** Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read the detailed procedure described in paragraph 9.19 on page nos. 60-63 of the LOF.

   b. **In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company; (ii) Original share certificate(s); (iii) Valid share transfer deed(s) duly signed as transferor(s) by the sole/joint shareholder(s) in the same order and as per specimen signatures lodged with the Target Company and duly witnessed at the appropriate place; (iv) Self-attested PAN Card copy (in case of Joint holders, PAN card copy of all transferors); (v) Attestation of signature(s) of all the holder(s) by Bankers in form ISR-2 (can be downloaded online https://www.sebi.gov.in/sebi_data/commondocs/nov-2021/Form%20ISR-2_p.pdf) and (vi) such other documents described in paragraph 9.20.1 at page no. 64 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip (**"TRS"**) to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph 9.20.1 at page no. 64 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer no later than 5:00 PM Indian Standard Time ("IST") within 2 (Two) days from the Offer Closing date i.e. Wednesday, August 12, 2026. Please also read and follow the detailed procedure described in paragraph 9.20 at page nos. 63-65 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, the PACs, Target Company or the Manager to the Offer.

   c. **In case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:**
      i. In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered.
      ii. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account

9. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer ("DLOF") was submitted to SEBI on Monday, June 22, 2026. SEBI issued its observations on the DLOF vide its letter bearing reference no HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026. SEBI's observations have been incorporated in the LOF. This Offer Opening Pre-Offer Advertisement and Corrigendum also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.
10. **Key Changes / Updates made in LOF:**

    Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF in relation to the Open Offer:

a) Deletion of the word "Draft" or "DLOF" at all the applicable places in the LOF.

b) Replacement of the word "This Draft Letter of offer" or "DLOF" at all the applicable places in the LOF with "The Letter of offer" or "LOF".

c) The page numbers of the table of contents on page no. 9 have been suitably updated wherever required in the LOF.

d) Inclusion in the cover page, point 5 that the last date for making competing offer has expired.

e) Inclusion in the cover page, point 8 of the status of the in-principle approval from BSE, wherein the application was duly submitted on June 09, 2026, and is currently under process.

f) Following statements are inserted below the table containing "Tentative Schedule of Major Activities Relating to the Offer" on page no. 9 of the LOF:
   i. Note: Pursuant to SEBI Observation letter no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026, there are no changes in the schedule of activities, hence disclosure about original and revised schedule is not applicable.
   ii. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.
   iii. There is no competing offer to this Offer.
   iv. Actual date of receipt of SEBI observations on the DLOF.

g) Under Section "Risk Factors", bullet point (1) - paragraph (b), "Risks Relating to the Underlying Transaction and the Open Offer" on page no. 5 of the LOF, has been updated to reflect the status of the BSE in-principle approval.

As on the date of this LOF, no statutory approvals are required in relation to this Offer except as detailed in Section 8 paragraph 8.4 *(Statutory and Other Approvals)* of this LOF. However, if any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers and the PACs will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. Open Offer cannot be withdrawn even if BSE in-principle approval is not obtained by Target Company. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

h) Under Section "Risk Factors" in bullet point (1) - para (c)(i) - "Risks Relating to the Underlying Transaction and the Open Offer": on page no. 5 of the LOF, has been updated as follows:

If statutory or other third-party approvals required for this Offer or for acquisition of Sale Shares as stipulated under the SPA are refused, provided that they are not met for reasons outside the reasonable control of the Acquirers and the PACs and provided that these requirements have been disclosed in the DPS and this LOF. However, it is essential to note that the Acquirers and the PACs are not permitted to withdraw this Offer based on the PA if the proposed acquisition through the Preferential Issue does not succeed other than on account of non-receipt of the Required Statutory Approvals. Public Shareholders are requested to note that, except for being in receipt of the In-Principle Approval from the Stock Exchanges, as on the date of this LOF, there are no statutory or other approvals required to implement the Offer. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

i) Following definition have been updated under Section 1 - "Key Definitions" on page no. 11 of the LOF:

Letter of Offer/ LOF - Letter of Offer dated Tuesday, July 21, 2026, which shall be dispatched to the Public Shareholders.

j) Under the Section 3 - "Details of the Open Offer", following paragraph 3.1.12 (renumbered) has been updated on page no. 21 of the LOF:

3.1.12 The current and proposed (post-Offer) shareholding of the Acquirers and the PACs in the Target Company are as follows:

Details	Acquirer 1	Acquirer 2	PAC 1	PAC 2	PAC 3	PAC 4	PAC 5	PAC 6	PAC 7	PAC 8	PAC 9	PAC 10
Shareholding as on the PA date i.e. June 8, 2026 (A)	Nil	Nil	Nil	Nil	Nil	32,500** 0.87%$	Nil	Nil	7,500** 0.20%$	Nil	200,000 5.35%$	4,74,800 12.69%$
Equity Shares proposed to be acquired through Share Purchase Agreement transaction (B)	4,67,238 5.18%*	71,077 0.79%*	93,448 1.04%*	1,68,206 1.86%*	18,690 0.21%*	92,097 1.02%*	Nil	1,24,597 1.38%*	1,17,097 1.30%*	Nil	Nil	Nil
Equity Shares proposed to be acquired through Preferential Issue (Acquirers Equity shares and Acquirers Warrants) (C)	11,39,905 12.63%*	1,73,405 1.92%*	2,27,981 2.53%*	4,10,365 4.55%*	45,596 0.51%*	3,09,547 3.43%*	1,30,569 1.45%*	3,03,974 3.37%*	3,05,260 3.38%*	6,07,950 6.74%*	3,42,466 3.80%*	Nil
Total (D) = (A)+(B)+(C)	**16,07,143 17.81%***	**2,44,482 2.71%***	**3,21,429 3.57%***	**5,78,571 6.41%**	**64,286 0.72%**	**4,34,144 4.81%**	**1,30,569 1.45%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**6,07,950 6.74%***	**5,42,466 6.01%**	**4,74,800 5.26%***
Shares acquired between the PA date and this LOF date (E)	Nil	Nil	Nil	Nil	Nil	Nil	53,520*** 1.43%$	Nil	Nil	2,49,394## 6.76%$	Nil	Nil
Equity Shares proposed to be acquired through Offer transaction assuming full acceptance (F)	11,73,125 13.00%*	11,73,125 13.00%*	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Post Offer shareholding (assuming full acceptance under the Open Offer) (On Diluted basis, as on 10th (tenth) working day after closing of tendering period) Total (G) = (D)+(E)+(F) (1)	**27,80,268# 30.81%***	**14,17,607# 15.71%***	**3,21,429 3.57%***	**5,78,571 6.41%***	**64,286 0.72%***	**4,34,144 4.81%***	**1,84,089 2.04%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**8,57,344 9.50%***	**5,42,466 6.01%***	**4,74,800 5.26%***

$ Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

**Computed as a percentage of Expanded Voting Capital of the Target Company.*

***The pre-transaction shareholding of the PAC 4 and PAC 7 includes shares acquired from public shareholders pursuant to the Share Purchase Agreement dated April 13, 2026, executed prior to the Underlying Transaction.*

**** The shares were acquired by PAC 5 through an off-market transaction on June 16, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted.*

 # The number of Equity Shares to be finally acquired by each of the Acquirers under the Open Offer will be decided by the Acquirers based on the response received from the Public Shareholders under the Open Offer in accordance with the SEBI (SAST) Regulations.

Pursuant to the share purchase agreement dated June 18, 2026, PAC 8 paid the consideration for the acquisition of 2,49,394 Equity Shares on June 18, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted. However, credit of only 246,580 Equity Shares has been received in the demat account of PAC 8, and credit of the balance 2,814 Equity Shares is still pending.

k) Under the Section 3 - "Details of the Open Offer", paragraph 3.3.3 has been updated on page no. 26 of the LOF, to reflect the revised joint shareholding of the Acquirers and the PACs as 94.34% (assuming full acceptance of the Open Offer) pursuant to the Underlying Transaction and the consummation of the Open Offer.

l) Under Section 4 - "Background of the Acquirers and the PACs", the following details have been added/ updated wherever applicable:
   i. Details pertaining to the networth amount, certificate dates and UDIN as per the updated networth certificates received from the Acquirers and the PACs; and
   ii. Resolution passed by the shareholders of the Target Company at the EGM held on Thursday, July 2, 2026

m) Under Section 4 - "Background of the Acquirers and the PACs", paragraph 4.10.4 on page no. 35 of the LOF, has been updated to reflect that 246,580 Equity Shares have been credited to the demat account of PAC 8, while the credit of the remaining 2,814 Equity Shares is still pending.

n) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited",
   i. paragraph 6.8 on page no. 41 of the LOF, has been updated to reflect the increase in the authorised share capital of the Target Company.
   ii. paragraph 6.12 on page no. 42 of the LOF, has been updated by deleting the footnote and removing the corresponding asterisk.
   iii. paragraph 6.15 and the footnotes on page nos. 43-44 of the LOF, have been updated to include additional instances of delays by the Target Company in making disclosures in accordance with the provisions of the SEBI (LODR) Regulations, 2015.
   iv. paragraph 6.16 on page nos. 45-46, has been deleted as the disclosure is repetitive and is already covered under the renumbered paragraph 6.17.

o) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited", the table in the renumbered paragraph 6.21 on page nos. 49-50 of the LOF has been updated:

6.21 - Pre-Offer and post-Offer shareholding pattern of the Target Company as on July 21, 2026 *(assuming full acceptances)* is as provided below:

Sr. No	Shareholder category	Shareholding & voting rights prior to the agreement/acquisition and offer (A) (5)		Shares/voting rights agreed to be acquired which triggered off the Takeover Regulations (B)						Shares/Voting rights to be acquired in the open offer (assuming full acceptances) (C)		Shareholding/voting rights after the acquisition and Offer (A) + (B1) + (B2) + (B3) + (C) = (D)	
				Acquisition pursuant to SPA (B1)		Acquisition pursuant to preferential issue of shares (B2)		Acquisition pursuant to preferential issue of warrants (B3)					
		No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)
1.	**Promoter & Promoter Group (3)**												
a.	**Parties to the SPA**												
i.	Alkesh Mahasukhlal Gopani	6,70,380	17.92%	(6,70,380)	(7.43%)	-	-	-	-	-	-	-	-
ii.	Vipul Mahasukhlal Gopani	4,81,370	12.87%	(4,81,370)	(5.33%)	-	-	-	-	-	-	-	-
iii.	Pravina Mahasukh Gopani	700	0.02%	(700)	(0.01%)	-	-	-	-	-	-	-	-
	Total (a)	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	-	-	-	-	-	-	-	-
b.	**Promoters other than (a)**												
i.	Late Mahasukhlal Gopani	-	-	-	-	-	-	-	-	-	-	-	-
	Total (b)	-	-	-	-	-	-	-	-	-	-	-	-
	Total (1) [(a) + (b)]	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	-	-	-	-	-	-	-	-
2.	**Acquirers and PACs**												
a	Acquirer 1(3)	-	-	4,67,238	5.18%	6,04,190	6.70%	5,35,715	5.94%	11,73,125	13.00%	27,80,268	30.81%
b	Acquirer 2(3)	-	-	71,077	0.79%	91,911	1.02%	81,494	0.90%	11,73,125	13.00%	14,17,607	15.71%
c	PAC 1(3)	-	-	93,448	1.04%	1,20,838	1.34%	1,07,143	1.19%	-	-	3,21,429	3.56%
d	PAC 2(3)	-	-	1,68,206	1.86%	2,17,508	2.41%	1,92,857	2.14%	-	-	5,78,571	6.41%
e	PAC 3(3)	-	-	18,690	0.21%	24,167	0.27%	21,429	0.24%	-	-	64,286	0.71%
f	PAC 4(3)	32,500	0.87%	92,097	1.02%	1,64,832	1.83%	1,44,715	1.60%	-	-	4,34,144	4.81%
g	PAC 5(3)	53,520 (8)	1.43%	Nil	NA	69,206	0.77%	61,363	0.68%	-	-	1,84,089	2.04%
h	PAC 6(3)	-	-	1,24,597	1.38%	1,61,117	1.79%	1,42,857	1.58%	-	-	4,28,571	4.75%
i	PAC 7(3)	7,500	0.20%	1,17,097	1.30%	1,61,974	1.79%	1,43,286	1.59%	-	-	4,29,857	4.76%
j	PAC 8(3)	2,49,394 (8)	6.67%	Nil	NA	3,22,235	3.57%	2,85,715	3.17%	-	-	8,57,344	9.50%
k	PAC 9(3)	2,00,000 (7)	5.35%	Nil	NA	3,42,466	3.80%	Nil	NA	-	-	5,42,466	6.01%
l	PAC 10(3)	4,74,800 (7)	12.69%	Nil	NA	Nil	NA	Nil	NA	-	-	4,74,800	5.26%
	Total (2)	**7,14,800**	**27.20%**	**11,52,450**	**12.77%**	**22,80,444**	**25.27%**	**17,16,574**	**19.02%**	**23,46,250**	**26.00%**	**85,13,432**	**94.34% (4)**
3.	**Public (other than parties to agreement and Acquirers and PACs) (2)**												
a	FIs/MFs/FPIs/FIIs/Bank, SFIs, Insurance Companies /AIFs	-	-	-	-	-	-	-	-	-	-	-	-
b	Others	15,71,136	41.99%	-	-	8,57,142 (6)	9.50%	4,28,571 (6)	4.75%	(23,46,250)	(26.00%)	5,10,599	5.66%
	Total (3) [(3a) + (3b)]	**15,71,136**	**41.99%**	-	-	**8,57,142**	**9.50%**	**4,28,571**	**4.75%**	**(23,46,250)**	**(26.00%)**	**5,10,599**	**5.66%**
	Grand Total (1+2+3)	**37,41,300**	**100.00%**	-	-	**31,37,586**	**34.77%**	**21,45,145**	**23.77%**	**Nil**	**NA**	**90,24,031 (8)**	**100.00% (8)**

Notes:

(1) Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

(2) Calculated as a percentage of the Expanded Voting Capital, which includes the 52,82,731 Equity Shares issued pursuant to the Proposed Preferential Issue (assuming full conversion of Warrants).

(3) Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company and Acquirers, PAC 2 & PAC 9 will be classified as promoters of the Target Company and PAC 1, PAC 3, PAC 4, PAC 5, PAC 6, PAC 7, PAC 8 & PAC 10 will be classified as members of the promoter group and the aggregate shareholding of the Acquirers and the PACs (assuming full conversion of Warrants and assuming full acceptance of the Open Offer) will be 94.34% of the Expanded Voting Capital, in accordance with the provisions of the SEBI (LODR) Regulations. Further, the Existing Promoters will cease to be the promoters of the Target Company and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations

(4) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the SCRR, the Target Company is required to maintain at least 25% (twenty five percent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. As a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/ or the Open Offer, if the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Acquirers and the PACs undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations, 2011 and/or the SEBI (LODR) Regulations, 2015, within the time period stated therein, i.e., to bring down the non-public shareholding to 75% within 12 months from the date of such fall in the public shareholding to below 25%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Further any failure to comply with MPS requirement may lead to non-compliance of

SCRR and SEBI LODR Regulations, 2015.

(5) Assuming full conversion of Warrants into fully paid-up Equity Shares of the Company.

(6) The Equity Shares and warrants being allotted to other Public Shareholders under the Proposed Preferential Issue.

(7) The number of shareholders of the Target Company in the "public category" as on March 31, 2026 is 2385. Further, PAC 9 and PAC 10 were holding the shares under Public category.

(8) Except for the acquisition of 53,250 Equity Shares by PAC 5 and 2,49,394 Equity Shares (credit for 2,814 equity shares is pending) purchased by PAC 8, none of the other PACs and the Acquirers have acquired any Equity Shares after the date of the PA, i.e., June 8, 2026, and up to the date of this LOF.

p) Under Section 7 - "Offer Price and Financial Arrangements" on page no. 53 of the LOF,

   i. paragraphs 7.2.3 and 7.2.4 have been updated to reflect the revised certificate dates and UDINs as per the updated adequacy certificates received from the Acquirers.

   ii. paragraph 7.2.5 has been updated to reflect the status of creation of a fixed deposit against the aforesaid Escrow Amount, with a lien marked (subject to applicable law) in favour of the Manager to the Offer on such fixed deposit.

q) Under Section 8 - "Terms and Conditions of the Open Offer", paragraphs 8.4.1 and 8.4.4(i) on page no. 57 of the LOF, have been updated to reflect the status of the BSE in-principle approval.

r) Under Section 11 - "Documents for Inspection", the relevant points have been updated on page nos. 75-76 of the LOF, to reflect the revised certificate dates and UDINs as per the updated net worth certificates received from the Acquirers and the PACs.

s) Under Section 11 - "Documents for Inspection", following points have been updated on page no. 76 of the LOF:

   i. Copy of the recommendation to be published on Monday, July 27, 2026 made by the Committee of Independent Directors (IDC) of the Target Company; and

   ii. Copy of the letter number HO/49/12/11(73)2026-CFD-RAC-DCR2 from SEBI dated July 14, 2026 containing its observations on the Draft Letter of Offer.

11. **Any other material changes from the date of the PA:** The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

12. **Details regarding the status of Statutory and other Approvals:** As on the date of this Offer Opening Pre-Offer Advertisement, there are no statutory, regulatory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to the Open Offer or to complete this Offer. However, in case any further statutory or other approval becomes applicable prior to the completion of the Open Offer, the Open Offer would also be subject to such other statutory or other approval(s) being obtained. Please also refer to paragraph 8.4.4 of the LOF for further details.

13. **Schedule of Activities:**

Activity	Day and Date*
Issue of Public Announcement	Monday, June 8, 2026
Publication of the Detailed Public Statement in newspapers	Monday, June 15, 2026
Last Date of filing of the Draft Letter of Offer with SEBI	Monday, June 22, 2026
Last date for Public Announcement for competing offer	Tuesday, July 7, 2026**
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, July 14, 2026***
Identified Date[#]	Thursday, July 16, 2026
Last date for dispatch of this Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date, and to Stock Exchanges and Target Company and Registrar to the Offer (as defined below) to issue a dispatch completion certificate	Thursday, July 23, 2026
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Monday, July 27, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, July 28, 2026
Date of publication of opening of Open Offer public announcement, in the newspapers in which DPS has been published	Wednesday, July 29, 2026
Date of commencement of Tendering Period **("Offer Opening Date")**	Thursday, July 30, 2026
Date of closure of Tendering Period **("Offer Closing Date")**	Wednesday, August 12, 2026
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders or return of unaccepted shares	Thursday, August 27, 2026
Last date for publication of post Open Offer public announcement in the newspapers in which DPS has been published	Thursday, September 3, 2026
Last Date of Filing the Final report to SEBI	Thursday, September 3, 2026
Date by which the Underlying Transaction which triggered the Open Offer will be completed	To be completed within the prescribed timelines under the SEBI (SAST) Regulations, 2011.

Note : Since SEBI has conveyed their Comments on the DLOF as per the timelines / schedule of activities indicated in the DPS, there has been no change in the schedule of activities and hence the requirement of disclosure of "both the original and revised schedule, side by side" is not required and therefore not applicable.

**The above timelines have been prepared on the basis of timelines provided under the SEBI (SAST) Regulations and were subject to receipt of statutory/ regulatory approvals. Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.*

[#]Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer shall be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

*** There is no competing offer to this Offer.*

**** Actual date of receipt of SEBI observations on the DLOF.*

14. The Acquirers and the PACs accept full responsibility for the information contained in this Offer Opening Pre-Offer Advertisement (except for the information pertaining to the Target Company, which has been sourced from publicly available sources or from information published or provided by the Target Company) and also for the obligations of the Acquirers and the PACs as laid down in the SEBI (SAST) Regulations, 2011 in respect of the Open Offer. The Acquirers and the PACs would be severally and jointly responsible to ensure compliance with the SEBI (SAST) Regulations, 2011.

15. This Offer Opening Pre-Offer Advertisement would also be available on SEBI's website at www.sebi.gov.in and on the website of the Manager to the Offer at www.fedsec.in

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PACS	REGISTRAR TO THE OFFER
FEDEX SECURITIES PRIVATE LIMITED B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057, Maharashtra, India **Tel. No.:** +91 81049 85249 **Email:** mb@fedsec.in **Investors grievance ID:** investors@fedsec.in **Website:** www.fedsec.in **Contact Person:** Antara Chogle / Saipan Sanghvi **SEBI Registration Number:** INM000010163	**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED** 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai 400 011 **Tel No.:** 022 49614132 / 35220056 **Email id:** support@purvashare.com **Website:** https://www.purvashare.com **Investor Grievance id:** support@purvashare.com **Contact Person:** Deepali Gaonkar **SEBI Registration No.:** INR000001112

Date: July 28, 2026
Place: Mumbai

This advertisement is for information purposes only and not for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the same meaning assigned to them in the Letter of Offer dated March 05, 2026, filed with the Securities and Exchange Board of India and the stock exchange, namely BSE Limited.

BCC fuba Printed Circuits

B C C FUBA INDIA LIMITED

Registered Office: 4th KM, Swarghat Road, Nalagarh – 174 101, Distt. Solan, Himachal Pradesh, India
T: +91 86268 53157 | E: sales@bccfuba.com, corporate@bccfuba.com | W: www.bccfuba.com
Corporate Office: 109, Wing - II, Hans Bhawan, Bahadur Shah Zafar Marg, New Delhi - 110002, India
T: +91 11 4928 7223 | E: cs@bccfuba.com, delhi@bccfuba.com | W: www.bccfuba.com
Contact Person: Pankhuri Mathur, Company Secretary & Compliance Officer
Corporate Identity Number: L51395HP1985PLC012209

FIRST AND FINAL REMINDER CUM FORFEITURE NOTICE FOR PAYMENT OF FIRST AND FINAL CALL MONEY TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES (ISIN: IN9788D01014) OF BCC FUBA INDIA LIMITED HELD AS ON THE CUT-OFF DATE, i.e. FRIDAY, JULY 24, 2026

This has reference to the First and Final Call Money Notice dated May 07, 2026, issued in relation to the partly paid-up equity shares of the Company. The Board of Directors of the Company at its meeting held on July 21, 2026, approved sending of a First and Final Reminder cum Forfeiture Notice for payment of First and Final Call Money of ₹ 37.50 per partly paid-up equity share (comprising ₹ 5.00/- towards face value and ₹ 32.50/- towards premium) due vide the First and Final Call notice dated May 07, 2026 (hereinafter referred to as "**First and Final Reminder cum Forfeiture Notice**"), to the holders of such partly paid-up equity shares as on July 24, 2026, being the cut-off date for determining the list of defaulting shareholders ("**Cut-off Date**"), on which the First and Final Call Money remains unpaid with **interest @ 10% p.a. for the delayed period** [i.e. **from June 09, 2026** (being the day immediately succeeding June 08, 2026, which was the last date for payment under the First and Final Call Notice dated May 07, 2026), **to July 24, 2026**, being the cut-off date (both days inclusive)].

In terms of the provisions of the Companies Act 2013 ("**the Act**"), read with the relevant rules made thereunder, the First and Final Reminder Cum Forfeiture Notice along with the detailed instructions and Payment Slip has been sent in electronic mode to the Shareholders of Partly Paid-up Equity Shares, whose e-mail address is registered with the Company or its Registrar and Transfer Agent – MUFG Intime India Private Limited ("**RTA**" or "**Registrar**") or the Depository Participant(s) as on the Cut-off Date. Further, physical copy of the First and Final Reminder Cum Forfeiture Notice along with the detailed instructions and Payment Slip have been sent to the Shareholders of Partly Paid-up Equity Shares at the registered addresses of those members who have not registered their e-mail address with the Company or RTA or Depository Participant(s), and to those shareholders who have requested for the physical copy of the same.

The First and Final Reminder Cum Forfeiture Notice along with the detailed instructions and Payment Slip are also available on the Company's website at www.bccfuba.com. The Company has completed the dispatch of First and Final Reminder Cum Forfeiture Notice on Monday, July 27, 2026.

Following are the key details in respect of the First and Final Reminder Cum Forfeiture Notice:

First and Final Reminder cum Forfeiture Notice Payment Period (Both days inclusive)	**From**	**To**	**Duration**
	Thursday, August 13, 2026	**Thursday, August 27, 2026**	**15 days**
Modes of Payment	Deposit of Cheque / Demand Draft with collection centre of State Bank of India Limited (make payable to)	**For resident Shareholders:** BCC FUBA INDIA LTD CALL MONEY RESIDENT ACCOUNT **For non-residential Shareholders:** BCC FUBA INDIA LTD CALL MONEY NON RESIDENT ACCOUNT	

The payment slip (stating Full Name of the Sole/First shareholder, First and Final Call Notice No., Permanent Account Number, DP ID-Client ID/Folio No., No. of partly paid-up equity share(s) held & total amount payable and Details of Cheque / Demand Draft) along with the amount payable by cheque or demand draft must be presented at **State Bank of India Limited** at the following locations on or before **Thursday, August 27, 2026**:

For Resident Shareholders and Non-Resident Shareholders	**Mumbai: Financial Institutions Branch,** 3rd Floor, SBI Mumbai Main Branch Building, Fort, Mumbai- 400023; **Pune: Pune Main,** Collector Office Compound, Dr Ambedkar Road, Pune- 411001; **Ahmedabad: Ahmedabad Main,** Bhadra Ahmedabad, Gujarat- 380001; **Ahmedabad: Ahmedabad Stock Exchange,** Kamdhenu Complex, Panjrapole, Ahmedabad- 380015; **Baroda: Alkapuri Baroda,** Neha Apartments, R C Dutt Road, Vadodara- 390007; Ahmedabad: Sath Sangath Complex, Shivranjani Cross Road, Ahmedabad- 380015; **Ahmedabad: Someshwar Complex,** Sath Sangath Complex, Shivranjani Cross Road, Ahmedabad- 380015; **Rajkot: Jaganath Plot Rajkot,** King's Plaza, Astron Chowk, Rajkot, Gujarat- 360001; **Ahmedabad: Judges Bunglow Area,** Devashish Complex, Near Popular Domain, Ahmedabad, Gujrat- 380015; **Surat: Surat,** Chowk Bazaar, Near Surat Fort, Surat- 395001; **Bangalore: Bangalore Main,** # 65, St. Marks Road, SBI LHO Compound, Bengaluru, Karnataka- 560001; **Chennai: Rajaji Salai Chennai,** No 1 Anchor Gate Building, Rajaji Salai Chennai, Chennai- 600001; **Delhi: PBB New Delhi,** 11 Sansad Marg, New Delhi- 110001; **Hyderabad: Hyderabad Main,** Bank Street, Koti, Hyderabad- 500095; **Hyderabad: Secunderabad,** Patny, Near Secunderabad HPO, Hyderabad- 500003; **Hyderabad: Gunfoundry,** Hyderabad, Abids, Hyderabad- 500001; **Jaipur: Jaipur,** P.B.No. 72, Sanganeri Gate, Jaipur, Rajasthan- 302003; **Jaipur: Jaipur SMS Highway,** Post Box No- 94, Sms Highway, Jaipur- 302003; **Jaipur: Jaipur Financial Supermarket,** Apex Mall, Tonk Road, Jaipur, Rajasthan- 302015; **Jaipur: Ashok Marg,** Pb# 354, Shyam Anukampa, Jaipur, Rajasthan- 302001; **Kolkata: Kolkata Main,** Samriddhi Bhawan, Kolkata, West Bengal- 700001; **Kolkata: Kolkata High Court SPB Branch,** Block- C, Samriddhi Bhawan, 1, Strand Road, Kolkata- 700001; **Ernakulum: Deshabhimani Junction Kaloor,** J J Arcade, Desabhimani Junction, Kaloor, Ernakulam- 682017; **Thiruvananthapuram: CB Trivananthapuram,** TC 25/641, Sree Ganesh Kripa, Thycaud, Thiruvananthapuram- 695014; **Chandigarh: Chandigarh PBB,** SCO 99-102, Sector- 8-C, Madhya Marg, Chandigarh- 160008.

You are requested to read the Detailed instructions for payment of outstanding First and Final Call Money carefully before proceeding with payment.

You are requested to make the payment of First and Final Call Money on or before August 27, 2026.

Please note that, failure to pay the First and Final Call money along with the interest thereon, as aforesaid, on or before August 27, 2026, shall render the partly paid-up equity shares of the Company held by you, including the amount already paid thereon, liable to be forfeited in accordance with the provisions of Companies Act, 2013, the Articles of Association of the Company and the Letter of Offer.

You may also seek clarifications on any query related to the payment of amount due from you pursuant to the **FIRST AND FINAL REMINDER CUM FORFEITURE NOTICE** to the Company on the number +91 99907 94604 or Email to cs@bccfuba.com and/ or to the RTA on the number +91 81081 14949 or Email to bccfubaindia.callmoney2026@in.mpms.mufg.com and get your queries addressed.

All correspondence in this regard may be addressed to:

MUFG MUFG Intime	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** **(Unit: B C C FUBA INDIA LIMITED)** C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083 **Telephone:** +91 8108114949; **Website:** www.in.mpms.mufg.com; **Email:** bccfubaindia.callmoney2026@in.mpms.mufg.com **Investor grievance e-mail:** bccfubaindia.callmoney2026@in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan

For BCC FUBA INDIA LIMITED
Sd/-
Pankhuri Mathur
Company Secretary and Compliance Officer

Date: July 29, 2026
Place: Delhi

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") INCOMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

(Please scan the QR Code to view the Draft Red Herring Prospectus and this Corrigendum)

LUMINO INDUSTRIES LIMITED

Our Company was incorporated as "Lumino Industries Limited" at Kolkata, West Bengal as a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated March 30, 2005 issued by the Registrar of Companies ("**RoC**"). We received our certificate of commencement of business, issued by the RoC, on March 31, 2005. Historically, a partnership firm by the name 'Lumino Industries' was formed with effect from September 1, 1989 at Calcutta, West Bengal to commence the business of manufacturing cables, conductors and other electrical goods, pursuant to a partnership deed dated September 1, 1989 entered into between Deepak Goel and Shanti Devi Goel. Subsequently, pursuant to the indenture for transfer dated March 31, 2005, entered into between our Company, Shanti Devi Goel and Deepak Goel, our Company took over the business operated by the partnership firm, Lumino Industries, as a going concern, in accordance with the sub-clause III(A) of the MoA of our Company. For details in relation to the changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters – Brief history of our Company"*** and ***"History and Certain Corporate Matters - Changes in the registered office of our Company"*** on page 266 of the DRHP.

Corporate Identity Number: U14293WB2005PLC102556
Registered and Corporate Office: Unit No- 12/4, Merlin Acropolis 1858/1 Rajdanga Main Road, Kolkata 700 107, West Bengal, India
Contact Person: Vivek Jain, Company Secretary and Compliance Officer
Tel: +91 33 2441 2008 | **E-mail:** investor.relation@luminoindustries.com | **Website:** www.luminoindustries.com

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED JANUARY 20, 2025 (THE "CORRIGENDUM")

OUR PROMOTERS: PURUSHOTTAM DASS GOEL, DEVENDRA GOEL AND JAY GOEL

This is with reference to the DRHP filed by our Company with the SEBI and the Stock Exchanges, in connection with the Offer.

Potential Bidders may note that in addition to the Promoter Group members as disclosed in the section titled ***"Our Promoters and Promoter Group"*** on pages 289-294 of the DRHP, the following entities also formed part of the Promoter Group as on the date of the DRHP in accordance with Regulation 2(1)(pp) of the SEBI ICDR Regulations:

1. Amar Agarwalla HUF
2. Mahabir Prasad Kedia HUF
3. Priya Goel Private Family Trust
4. Ramkishandass Goel Charitable Trust
5. Samidha Goel Private Family Trust
6. Sanjay Kedia (HUF)
7. Shanti Devi Goel Charitable Trust
8. S K Goel & Sons (HUF)

(together the "**Additional Promoter Group Entities**")

Accordingly, all references to the term 'Promoter Group' in the DRHP shall be deemed to include the Additional Promoter Group Entities, wherever applicable. As on date of the DRHP, the Additional Promoter Group Entities were in compliance with Regulation 5 of the SEBI ICDR Regulations, as applicable.

The information in this Corrigendum supplements and updates the information in the DRHP and the above changes are to be read in conjunction with the DRHP and accordingly, relevant references in the DRHP stand updated pursuant to the disclosures in this Corrigendum.

This Corrigendum does not reflect all the changes and updates that have occurred from the date of filing of the DRHP with the SEBI and the Stock Exchanges and the date hereof, and accordingly, does not include all the changes and/or updates that will be included in the Red Herring Prospectus, the Prospectus and the abridged prospectus. The DRHP will be suitably updated, pursuant to the aforementioned changes, in the Red Herring Prospectus, the Prospectus and the abridged prospectus, as applicable, as and when filed with the RoC, the SEBI and the Stock Exchanges, as applicable. All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meanings ascribed to them in the DRHP.

This Corrigendum which will also be filed with SEBI and the Stock Exchanges, shall be made available to the public for comments, if any, for a period of at least 21 days from the date of publication of this Corrigendum and shall be available on the website of SEBI at www.sebi.gov.in, the websites of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.luminoindustries.com, and the website of the Book Running Lead Managers, i.e., Motilal Oswal Investment Advisors Limited, JM Financial Limited and Monarch Networth Capital Limited on www.motilaloswal.com, www.jmfl.com and www.mnclgroup.com, respectively.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road Opposite Parel ST Depot, Prabhadevi Mumbai 400 025 Maharashtra, India **Tel:** +91 22 7193 4380 **E-mail:** ipo.lumino@motilaloswal.com **Investor grievance e-mail:** moiaplredressal@motilaloswal.com **Contact Person:** Rohan Aerande/ Subodh Mallya **Website:** www.motilaloswal.com **SEBI registration number:** INM000011005	**JM Financial Limited** 7[th] Floor, Cnergy, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025, Maharashtra, India **Tel:** +91 22 6630 3030 **E-mail:** lumino.ipo@jmfl.com **Investor grievance e-mail:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **Website:** www.jmfl.com **SEBI registration number:** INM000010361	**Monarch Networth Capital Limited** 4[th] Floor, B Wing, Laxmi Towers, G Block Bandra Kurla Complex, Bandra (East) Mumbai 400 051, Maharashtra, India **Tel:** +91 22 6647 6400 **E-mail:** ecm@mnclgroup.com **Investor grievance e-mail:** mbd@mnclgroup.com **Contact Person:** Saahil Kinkhabwala/ Aayushi Poddar **Website:** www.mnclgroup.com **SEBI registration number:** INM000011013	**Bigshare Services Private Limited** S6-2, 6[th] Floor, Pinnacle Business Park Mahakali Caves Road, Next to Ahura Centre Andheri (East), Mumbai 400 093 Maharashtra, India **Tel:** +91 22 6263 8200 **E-mail:** ipo@bigshareonline.com **Investor grievance e-mail:** investor@bigshareonline.com **Contact Person:** Vinayak Morbale **Website:** www.bigshareonline.com **SEBI registration number:** INR000001385

For **Lumino Industries Limited**
Sd/-
Vivek Jain
Company Secretary and Compliance Officer

Date: July 28, 2026
Place: West Bengal, Kolkata

Lumino Industries Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed a DRHP dated January 20, 2025 with SEBI and the Stock Exchanges, in connection with the Offer. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges, i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.luminoindustries.com and the websites of the Book Running Lead Managers, namely, Motilal Oswal Investment Advisors Limited, JM Financial Limited and Monarch Networth Capital Limited on www.motilaloswal.com, www.jmfl.com and www.mnclgroup.com, respectively.

Potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP as and when it is filed with the RoC, SEBI and the Stock Exchanges in the future, including the section titled ***"Risk Factors"*** on page 32 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges in making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sale are made.

CONCEPT

OFFER OPENING PRE-OFFER ADVERTISEMENT UNDER REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS, 2011") AND CORRIGENDUM TO THE DRAFT LETTER OF OFFER AND LETTER OF OFFER ("CORRIGENDUM") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PARMAX PHARMA LIMITED

Registered Office: Plot No. 20, Survey No. 52, Rajkot-Gondal National Highway No. 27, Hadamtala, Tal. Kotda Sangani, Rajkot, Gujarat, 360311 |
TEL: +91 02827-270534 | **EMAIL:** cs@parmaxpharma.com | **WEBSITE:** www.parmaxpharma.com | **CIN:** L24231GJ1994PLC023504

OPEN OFFER FOR THE ACQUISITION OF UP TO 23,46,250 (TWENTY-THREE LAKHS FORTY-SIX THOUSAND TWO HUNDRED AND FIFTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (INDIAN RUPEES TEN) EACH ("OFFER SHARES") REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE EXPANDED VOTING SHARE CAPITAL OF PARMAX PHARMA LIMITED ("TARGET COMPANY"), FOR CASH AT A PRICE OF ₹ 42.80/- (INDIAN RUPEES FORTY-TWO AND EIGHT ZERO PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DHIREN CHANDULAL SHAH ("ACQUIRER 1") AND SUNIL CHINUBHAI SHAH ("ACQUIRER 2") (COLLECTIVELY "ACQUIRERS") TOGETHER WITH DHAIRYA DHIREN SHAH ("PAC 1"), HIREN PRAVIN DOSHI ("PAC 2"), SHEETAL HIREN DOSHI ("PAC 3"), NIRMAL SUNILBHAI SHAH ("PAC 4"), RUPA SUNIL SHAH ("PAC 5"), VIJAYKUMAR NATVARLAL SHIYANI ("PAC 6"), KAMLESH NATVARLAL SHIYANI ("PAC 7"), ABHAY CHINUBHAI SHAH ("PAC 8"), UMANG ALKESH GOSALIA ("PAC 9") AND MEENA ALKESH GOSALIA ("PAC 10") (COLLECTIVELY "PACS") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This Offer Opening Pre-Offer Advertisement (**"Offer Opening Pre-Offer Advertisement"**) and corrigendum should be read in continuation of and together with (a) the Public Announcement dated June 8, 2026, in relation to the Offer (**"PA"**); (b) the Detailed Public Statement **("DPS")** dated June 13, 2026 published on June 15, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Mumbai Edition), Financial Express (Gujarati Edition) and Jansatta (Hindi - All Editions); (c) the Draft Letter of Offer (**"DLOF"**) filed with the Securities and Exchange Board of India (**"SEBI"**) on June 22, 2026; (d) the Letter of Offer (**"LOF"**) dated July 21, 2026 along with Form of Acceptance (**"FOA"**) & Share Transfer Form (**"SH-4"**) is being issued by Fedex Securities Private Limited, the Manager to the Open Offer **("Manager to the Offer" or "Manager")**, for and on behalf of the Acquirers and the PACs in respect of the Open Offer.

This Offer Opening Pre-Offer Advertisement is being issued pursuant to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and pursuant to changes/ amendments advised by SEBI vide its letter bearing reference no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026 (**"SEBI Letter"**).

This Offer Opening Pre-Offer Advertisement and Corrigendum is being published in all the newspapers in which the DPS was published.

All Capitalised terms used but not defined in this Offer Opening Pre-Offer Advertisement and Corrigendum shall have the meaning assigned to such terms in the PA, the DPS, the DLOF and/ or the LOF.

The shareholders of the Target Company are requested to kindly note the following:

1. The Offer Price is ₹ 42.80/- (Indian Rupees Forty-two and Eight Zero Paise only), per Equity Share payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Section 7 paragraph 7.1 (Offer Price) on page no. 51 of the LOF.
2. The Committee of Independent Directors of the Target Company ("IDC") has recommended that the Offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations, 2011. The recommendations were unanimously approved by the Members of the IDC on July 25, 2026, and published on July 27, 2026, in the same newspapers in which the DPS was published. For further details, please see IDC recommendation as available on the website of SEBI at www.sebi.gov.in, on the website of BSE at www.bseindia.com.
3. The Open Offer is a mandatory offer being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company.
4. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there has been no competing offer(s) to this Open Offer. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
5. The LOF dated July 21, 2026, was dispatched through electronic mode and physical mode on July 22, 2026, and July 23, 2026, respectively to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, i.e. July 16, 2026. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
6. Please note that a copy of the LOF along with Form of Acceptance-Cum-Acknowledgement and SH-4 is also available for downloading on the websites of the SEBI, the BSE Limited (BSE), the Registrar to the Offer at www.sebi.gov.in, www.bseindia.com, and https://www.purvashare.com) respectively.
7. Non-receipt/ non-availability of the Form of Acceptance-Cum-Acknowledgement does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirers along with the PACs through the stock exchange mechanism made available by BSE in the form of a separate window **("Acquisition Window")** in accordance with SEBI (SAST) Regulations, 2011 and other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited **("Clearing Corporation")**.
8. The Eligible Shareholders are required to refer to the Section 9 - Procedure for Acceptance and Settlement of the Open Offer, on page no. 60 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Instructions for Public Shareholders:

a. **In case of Public Shareholders holding Equity Shares in dematerialized form:** Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read the detailed procedure described in paragraph 9.19 on page nos. 60-63 of the LOF.

b. **In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company; (ii) Original share certificate(s); (iii) Valid share transfer deed(s) duly signed as transferor(s) by the sole/joint shareholder(s) in the same order and as per specimen signatures lodged with the Target Company and duly witnessed at the appropriate place; (iv) Self-attested PAN Card copy (in case of Joint holders, PAN card copy of all transferors); (v) Attestation of signature(s) of all the holder(s) by Bankers in form ISR-2 (can be downloaded online https://www.sebi.gov.in/sebi_data/commondocs/nov-2021/Form%20ISR-2_p.pdf) and (vi) such other documents described in paragraph 9.20.1 at page no. 64 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip **("TRS")** to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph 9.20.1 at page no. 64 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer no later than 5:00 PM Indian Standard Time ("IST") within 2 (Two) days from the Offer Closing date i.e. Wednesday, August 12, 2026. Please also read and follow the detailed procedure described in paragraph 9.20 at page nos. 63-65 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, the PACs, Target Company or the Manager to the Offer.

c. **In case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:**
i. In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered.
ii. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account

9. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer ("DLOF") was submitted to SEBI on Monday, June 22, 2026. SEBI issued its observations on the DLOF vide its letter bearing reference no HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026. SEBI's observations have been incorporated in the LOF. This Offer Opening Pre-Offer Advertisement and Corrigendum also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.

10. **Key Changes / Updates made in LOF:**

Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF in relation to the Open Offer:

a) Deletion of the word "Draft" or "DLOF" at all the applicable places in the LOF.
b) Replacement of the word "This Draft Letter of offer" or "DLOF" at all the applicable places in the LOF with "The Letter of offer" or "LOF".
c) The page numbers of the table of contents on page no. 9 have been suitably updated wherever required in the LOF.
d) Inclusion in the cover page, point 5 that the last date for making competing offer has expired.
e) Inclusion in the cover page, point 8 of the status of the in-principle approval from BSE, wherein the application was duly submitted on June 09, 2026, and is currently under process.
f) Following statements are inserted below the table containing "Tentative Schedule of Major Activities Relating to the Offer" on page no. 9 of the LOF:
   i. Note: Pursuant to SEBI Observation letter no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026, there are no changes in the schedule of activities, hence disclosure about original and revised schedule is not applicable.
   ii. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.
   iii. There is no competing offer to this Offer.
   iv. Actual date of receipt of SEBI observations on the DLOF.
g) Under Section "Risk Factors", bullet point (1) - paragraph (b), "Risks Relating to the Underlying Transaction and the Open Offer" on page no. 5 of the LOF, has been updated to reflect the status of the BSE in-principle approval.
   As on the date of this LOF, no statutory approvals are required in relation to this Offer except as detailed in Section 8 paragraph 8.4 *(Statutory and Other Approvals)* of this LOF. However, if any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers and the PACs will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. Open Offer cannot be withdrawn even if BSE in-principle approval is not obtained by Target Company. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.
h) Under Section "Risk Factors" in bullet point (1) - para (c)(i) - "Risks Relating to the Underlying Transaction and the Open Offer": on page no. 5 of the LOF, has been updated as follows:
   If statutory or other third-party approvals required for this Offer or for acquisition of Sale Shares as stipulated under the SPA are refused, provided that they are not met for reasons outside the reasonable control of the Acquirers and the PACs and provided that these requirements have been disclosed in the DPS and this LOF. However, it is essential to note that the Acquirers and the PACs are not permitted to withdraw this Offer based on the PA if the proposed acquisition through the Preferential Issue does not succeed other than on account of non-receipt of the Required Statutory Approvals. Public Shareholders are requested to note that, except for being in receipt of the In-Principle Approval from the Stock Exchanges, as on the date of this LOF, there are no statutory or other approvals required to implement the Offer. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.
i) Following definition have been updated under Section 1 - "Key Definitions" on page no. 11 of the LOF:
   Letter of Offer/ LOF - Letter of Offer dated Tuesday, July 21, 2026, which shall be dispatched to the Public Shareholders.
j) Under the Section 3 - "Details of the Open Offer", following paragraph 3.1.12 (renumbered) has been updated on page no. 21 of the LOF:
   3.1.12 The current and proposed (post-Offer) shareholding of the Acquirers and the PACs in the Target Company are as follows:

Details	Acquirer 1	Acquirer 2	PAC 1	PAC 2	PAC 3	PAC 4	PAC 5	PAC 6	PAC 7	PAC 8	PAC 9	PAC 10
Shareholding as on the PA date i.e. June 8, 2026 (A)	Nil	Nil	Nil	Nil	Nil	32,500** 0.87%[$]	Nil	Nil	7,500** 0.20%[$]	Nil	200,000 5.35%[$]	4,74,800 12.69%[$]
Equity Shares proposed to be acquired through Share Purchase Agreement transaction (B)	4,67,238 5.18%*	71,077 0.79%*	93,448 1.04%*	1,68,206 1.86%*	18,690 0.21%*	92,097 1.02%*	Nil	1,24,597 1.38%*	1,17,097 1.30%*	Nil	Nil	Nil
Equity Shares proposed to be acquired through Preferential Issue (Acquirers Equity shares and Acquirers Warrants) (C)	11,39,905 12.63%*	1,73,405 1.92%*	2,27,981 2.53%*	4,10,365 4.55%*	45,596 0.51%*	3,09,547 3.43%*	1,30,569 1.45%*	3,03,974 3.37%*	3,05,260 3.38%*	6,07,950 6.74%*	3,42,466 3.80%*	Nil
Total (D) = (A)+(B)+(C)	**16,07,143 17.81%***	**2,44,482 2.71%***	**3,21,429 3.57%***	**5,78,571 6.41%**	**64,286 0.72%**	**4,34,144 4.81%**	**1,30,569 1.45%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**6,07,950 6.74%***	**5,42,466 6.01%**	**4,74,800 5.26%***
Shares acquired between the PA date and this LOF date (E)	Nil	Nil	Nil	Nil	Nil	Nil	53,520*** 1.43%[$]	Nil	Nil	2,49,394[##] 6.76%[$]	Nil	Nil
Equity Shares proposed to be acquired through Offer transaction assuming full acceptance (F)	11,73,125 13.00%*	11,73,125 13.00%*	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Post Offer shareholding (assuming full acceptance under the Open Offer) (On Diluted basis, as on 10th (tenth) working day after closing of tendering period) Total (G) = (D)+(E)+(F) [(1)]	**27,80,268[#] 30.81%***	**14,17,607[#] 15.71%***	**3,21,429 3.57%***	**5,78,571 6.41%***	**64,286 0.72%***	**4,34,144 4.81%***	**1,84,089 2.04%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**8,57,344 9.50%***	**5,42,466 6.01%***	**4,74,800 5.26%***

[$] Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

**Computed as a percentage of Expanded Voting Capital of the Target Company.*

***The pre-transaction shareholding of the PAC 4 and PAC 7 includes shares acquired from public shareholders pursuant to the Share Purchase Agreement dated April 13, 2026, executed prior to the Underlying Transaction.*

**** The shares were acquired by PAC 5 through an off-market transaction on June 16, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted.*

[#] The number of Equity Shares to be finally acquired by each of the Acquirers under the Open Offer will be decided by the Acquirers based on the response received from the Public Shareholders under the Open Offer in accordance with the SEBI (SAST) Regulations.

[##] Pursuant to the share purchase agreement dated June 18, 2026, PAC 8 paid the consideration for the acquisition of 2,49,394 Equity Shares on June 18, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted. However, credit of only 246,580 Equity Shares has been received in the demat account of PAC 8, and credit of the balance 2,814 Equity Shares is still pending.

k) Under the Section 3 - "Details of the Open Offer", paragraph 3.3.3 has been updated on page no. 26 of the LOF, to reflect the revised joint shareholding of the Acquirers and the PACs as 94.34% (assuming full acceptance of the Open Offer) pursuant to the Underlying Transaction and the consummation of the Open Offer.
l) Under Section 4 - "Background of the Acquirers and the PACs", the following details have been added/ updated wherever applicable:
   i. Details pertaining to the networth amount, certificate dates and UDIN as per the updated networth certificates received from the Acquirers and the PACs; and
   ii. Resolution passed by the shareholders of the Target Company at the EGM held on Thursday, July 2, 2026
m) Under Section 4 - "Background of the Acquirers and the PACs", paragraph 4.10.4 on page no. 35 of the LOF, has been updated to reflect that 246,580 Equity Shares have been credited to the demat account of PAC 8, while the credit of the remaining 2,814 Equity Shares is still pending.
n) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited",
   i. paragraph 6.8 on page no. 41 of the LOF, has been updated to reflect the increase in the authorised share capital of the Target Company.
   ii. paragraph 6.12 on page no. 42 of the LOF, has been updated by deleting the footnote and removing the corresponding asterisk.
   iii. paragraph 6.15 and the footnotes on page nos. 43-44 of the LOF, have been updated to include additional instances of delays by the Target Company in making disclosures in accordance with the provisions of the SEBI (LODR) Regulations, 2015.
   iv. paragraph 6.16 on page nos. 45-46, has been deleted as the disclosure is repetitive and is already covered under the renumbered paragraph 6.17.
o) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited", the table in the renumbered paragraph 6.21 on page nos. 49-50 of the LOF has been updated:
   6.21 - Pre-Offer and post-Offer shareholding pattern of the Target Company as on July 21, 2026 *(assuming full acceptances)* is as provided below:

Sr. No	Shareholder category	Shareholding & voting rights prior to the agreement/acquisition and offer (A) (5)		Shares/voting rights agreed to be acquired which triggered off the Takeover Regulations (B)						Shares/Voting rights to be acquired in the open offer (assuming full acceptances) (C)		Shareholding/voting rights after the acquisition and Offer (A) + (B1) + (B2) + (B3) + (C) = (D)	
				Acquisition pursuant to SPA (B1)		Acquisition pursuant to preferential issue of shares (B2)		Acquisition pursuant to preferential issue of warrants (B3)					
		No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)
1.	**Promoter & Promoter Group (3)**												
a.	**Parties to the SPA**												
i.	Alkesh Mahasukhlal Gopani	6,70,380	17.92%	(6,70,380)	(7.43%)	-	-	-	-	-	-	-	-
ii.	Vipul Mahasukhlal Gopani	4,81,370	12.87%	(4,81,370)	(5.33%)	-	-	-	-	-	-	-	-
iii.	Pravina Mahasukh Gopani	700	0.02%	(700)	(0.01%)	-	-	-	-	-	-	-	-
	Total (a)	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**
b.	**Promoters other than (a)**												
i.	Late Mahasukhlal Gopani	-	-	-	-	-	-	-	-	-	-	-	-
	Total (b)	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**
	Total (1) [(a) + (b)]	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	**-**	**-**	**-**	**-**	**-**	**-**	**-**	**-**
2.	**Acquirers and PACs**												
a	Acquirer 1 (3)	-	-	4,67,238	5.18%	6,04,190	6.70%	5,35,715	5.94%	11,73,125	13.00%	27,80,268	30.81%
b	Acquirer 2 (3)	-	-	71,077	0.79%	91,911	1.02%	81,494	0.90%	11,73,125	13.00%	14,17,607	15.71%
c	PAC 1 (3)	-	-	93,448	1.04%	1,20,838	1.34%	1,07,143	1.19%	-	-	3,21,429	3.56%
d	PAC 2 (3)	-	-	1,68,206	1.86%	2,17,508	2.41%	1,92,857	2.14%	-	-	5,78,571	6.41%
e	PAC 3 (3)	-	-	18,690	0.21%	24,167	0.27%	21,429	0.24%	-	-	64,286	0.71%
f	PAC 4 (3)	32,500	0.87%	92,097	1.02%	1,64,832	1.83%	1,44,715	1.60%	-	-	4,34,144	4.81%
g	PAC 5 (3)	53,520 (8)	1.43%	Nil	NA	69,206	0.77%	61,363	0.68%	-	-	1,84,089	2.04%
h	PAC 6 (3)	-	-	1,24,597	1.38%	1,61,117	1.79%	1,42,857	1.58%	-	-	4,28,571	4.75%
i	PAC 7 (3)	7,500	0.20%	1,17,097	1.30%	1,61,974	1.79%	1,43,286	1.59%	-	-	4,29,857	4.76%
j	PAC 8 (3)	2,49,394 (8)	6.67%	Nil	NA	3,22,235	3.57%	2,85,715	3.17%	-	-	8,57,344	9.50%
k	PAC 9 (3)	2,00,000 (7)	5.35%	Nil	NA	3,42,466	3.80%	Nil	NA	-	-	5,42,466	6.01%
l	PAC 10 (3)	4,74,800 (7)	12.69%	Nil	NA	Nil	NA	Nil	NA	-	-	4,74,800	5.26%
	Total (2)	**7,14,800**	**27.20%**	**11,52,450**	**12.77%**	**22,80,444**	**25.27%**	**17,16,574**	**19.02%**	**23,46,250**	**26.00%**	**85,13,432**	**94.34% (4)**
3.	**Public (other than parties to agreement and Acquirers and PACs) (2)**												
a	FIs/MFs/FPIs/FIIs/Bank, SFIs, Insurance Companies /AIFs	-	-	-	-	-	-	-	-	-	-	-	-
b	Others	15,71,136	41.99%	-	-	8,57,142 (6)	9.50%	4,28,571 (6)	4.75%	(23,46,250)	(26.00%)	5,10,599	5.66%
	Total (3) [(3a) + (3b)]	**15,71,136**	**41.99%**	**-**	**-**	**8,57,142**	**9.50%**	**4,28,571**	**4.75%**	**(23,46,250)**	**(26.00%)**	**5,10,599**	**5.66%**
	Grand Total (1+2+3)	**37,41,300**	**100.00%**	**-**	**-**	**31,37,586**	**34.77%**	**21,45,145**	**23.77%**	**Nil**	**NA**	**90,24,031 (6)**	**100.00% (6)**

Notes:

(1) Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

(2) Calculated as a percentage of the Expanded Voting Capital, which includes the 52,82,731 Equity Shares issued pursuant to the Proposed Preferential Issue (assuming full conversion of Warrants).

(3) Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company and Acquirers, PAC 2 & PAC 9 will be classified as promoters of the Target Company and PAC 1, PAC 3, PAC 4, PAC 5, PAC 6, PAC 7, PAC 8 & PAC 10 will be classified as members of the promoter group and the aggregate shareholding of the Acquirers and the PACs (assuming full conversion of Warrants and assuming full acceptance of the Open Offer) will be 94.34% of the Expanded Voting Capital, in accordance with the provisions of the SEBI (LODR) Regulations. Further, the Existing Promoters will cease to be the promoters of the Target Company and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations

(4) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the SCRR, the Target Company is required to maintain at least 25% (twenty five percent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. As a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/ or the Open Offer, if the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Acquirers and the PACs undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations, 2011 and/or the SEBI (LODR) Regulations, 2015, within the time period stated therein, i.e., to bring down the non-public shareholding to 75% within 12 months from the date of such fall in the public shareholding to below 25%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Further any failure to comply with MPS requirement may lead to non-compliance of

सूचना

मेसर्स सुमेर बिल्डकॉर्प प्रा. लि. यांच्या मुंबई, महाराष्ट्र येथील माझगाव विभाग ई, सी.टी.एस. क्र. 525 वरील प्रस्तावित ''हार्बर हाइट्स'' प्रकल्पास महाराष्ट्र शासनाच्या पर्यावरण विभागांतर्गत राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA) यांच्याकडून दिनांक 31st August, 2018 रोजी पर्यावरण मंजुरी (Environmental Clearance - EC) व किनारी नियमन क्षेत्र (CRZ) मंजुरी प्रदान करण्यात आली आहे.

सदर पर्यावरण मंजुरी पत्राची प्रत महाराष्ट्र प्रदूषण नियंत्रण मंडळ (MPCB) यांच्या कार्यालयात उपलब्ध असून, तसेच PARIVESH संकेतस्थळावर http://parivesh.nic.in येथेही पाहता येईल.

PUBLIC NOTICE

Notice is given on behalf of my client MR. MOOSA AHMAD PAWANE, That the Property as more particularly described in the Schedule hereunder, which is held by (1) Late. AHMED ABDUL REHMAN PAWANE (died on 30.08.2016) & (2) Late. BADRUNNISA AHMED PAWANE (died on 13.07.2024), leaving behind them the following surviving legal heirs :

Sr. No.	Name of the Legal heir	Relation
1.	MR. MOOSA AHMAD PAWANE	Son
2.	MR. KHALID AHMED PAVNE	Son
3.	MS. NUSRAT AHMED PAWANE	Daughter
4.	MR. MANSOOR ALI AHMED PAWANE	Son
5.	Mr. AZAJ AHMED PAWANE	Son

It is hereby given to the Public Notice that my client MR. MOOSA AHMAD PAWANE, being one of the legal heir / representative and next to kin of the deceased is willing to transfer the said property along with the shares lying in the name of deceased in any / all above legal heirs, more particularly described in the schedule hereunder written.

Therefore any person's having any claim in respect of the above referred properties or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, sub-tenancy, lien, license, hypothecation, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Award otherwise claiming, howsoever are hereby requested to make the same know in writing together with supporting documents to the undersigned Advocate Mr. N. A. Patel (Mob: 9869 428 278) at their Office at Flat No.102, Building No.4, Darul Falah Colony, Kausa, Mumbra, Thane - 400612, within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person's will deemed to have been waived and/or abandoned.

"SCHEDULE"

All that piece and parcel of Residential premises Flat No.104, 1st Floor, 'T' Wing, NASHEMAN S & T Co-operative Housing Society Ltd., situated at Old Mumbai Pune Road, Kausa, Mumbra, Dist. Thane - 400612, land bearing Survey No.20, Hissa No.4 (Part), Plot No.1, within the limits of Thane Municipal Corporation and in the Registration District and Sub-District Thane

Date : 29/07/2026 N. A. PATEL (Advocate)

PUBLIC NOTICE

Shri Nagjibhai Ravjibhai Sidhpura, a member of the New Highway Park E/3 Co-Operative Housing Society Limited, having address at Thakur Complex, Kandivali East, Mumbai - 400101, and holding Flat No. A-602, in the building of the society, died on 08/11/2011. **Mr. Bipin Nagjibhai Sidhpura alias Bipinkumar Nagji Sidhpura** has made an application for transfer of the shares of the deceased member to his name.

The Society hereby invites claims or objections from the heir/s or other claimants/objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of such claims/objections. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/property of the Society in such manner as is provided under the Bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased Member in the capital/property of the Society shall be dealt with in the manner provided under the Bye-laws of the Society. A copy of the registered Bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society from the date of publication of the notice till the date of expiry of its period.

for and on behalf of New Highway Park E/3 CHS Ltd,
Sd/
Hon. Secretary
Date : 29.07.2026
Place : Mumbai

PUBLIC NOTICE

Shri Nagjibhai Ravjibhai Sidhpura and Smt. Champaben N. Sidhpura, joint members of the E/2 Highway Park Co-Operative Housing Society Limited, having address at Thakur Complex, Kandivali East, Mumbai – 400101, and holding Flat No. D-518, in the building of the society, died on 08/11/2011 & 22/11/2014 respectively. **Mrs. Nirmala Vinod Sidhpura,** daughter-in-law of the deceased members has made an application for transfer of the shares of the deceased member to her name.

The Society hereby invites claims or objections from the heir/s or other claimants/objectors to the transfer of the said shares and interest of the deceased members in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of such claims/objections. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/property of the Society in such manner as is provided under the Bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased Member in the capital/property of the Society shall be dealt with in the manner provided under the Bye-laws of the Society. A copy of the registered Bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society from the date of publication of the notice till the date of expiry of its period.

for and on behalf of E/2 Highway Park CHS Ltd,
Sd/
Hon. Secretary
Date : 29.07.2026
Place : Mumbai

NOTICE FOR LOSS OF DOCUMTNS

I Miss. Riya Kukreja, residing at Mauli Medical Pimpri Sant Tukaram Nagar, Pincode 411018, hereby declare that my original MNC **Registration Certificate No. – II-37699 Dated – 17/10/2023,** If anyone found, please contact the undersigned- **87663 99398.**

जाहीर सूचना

याद्वारे जाहीर करण्यात येत आहे की, **श्री. दामोदरप्रसाद पोद्दार** यांचे दिनांक **२०.०२.२०२२** रोजी निधन झाले, त्यांच्या पश्चात खालील कायदेशीर वारसदार:

१. श्रीमती सुनितादेवी पोद्दार (पत्नी)
२. श्री. विनय पोद्दार (मुलगा)
३. कुमारी निकिता पोद्दार (मुलगी)

मयत हे **फ्लॅट क्र.०८, बी-विंग, तळमजला, सर्वोदय कॉम्प्लेक्समधील साई श्री शुभ इमारत म्हणून ज्ञात इमारत, साई श्री शुभ कोहौसोलि. म्हणून ज्ञात सोसायटी, क्षेत्रफळ २३.७९ चौ.मी., मिरा भाईंदर रोड, मिरा रोड पुर्व, जिल्हा ठाणे, गाव गोडदेव, तालुका आणि जिल्हा ठाणे** येथील जागेचे मालक होते. वर नमूद केलेले कायदेशीर वारसदार असे सांगतात की, ते **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे एकमेव कायदेशीर वारसदार आहेत. शिवाय मुलांनी उपरोक्त मालमत्तेमधील त्यांचे संबंधित हक्क, जर काही असतील तर, त्यांची आई **श्रीमती सुनितादेवी पोद्दार** यांच्या नावे सोडून देण्यास/त्याग करण्यास सहमती दर्शवली आहे. उपरोक्त मालमत्तेच्या संबंधात कोणताही दावा, हक्क, मालकी, हितसंबंध, आक्षेप, धारणाधिकार, बोजा, वारसा हक्क किंवा इतर कोणताही दावा असलेल्या किंवा **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे कायदेशीर वारस असल्याचा दावा करणाऱ्या कोणत्याही व्यक्तीने असा दावा या सूचनेच्या प्रकाशनाच्या तारखेपासून **१५ (पंधरा)** दिवसांच्या आत, समर्थनीय कागदोपत्री पुराव्यासह खालील पत्त्यावर सादर करावा:

जर उपरोक्त कालावधीत कोणताही दावा प्राप्त झाला नाही, तर असे गृहीत धरले जाईल की, सदर मालमत्तेच्या संबंधात कोणत्याही व्यक्तीचा कोणताही दावा नाही, आणि त्यानंतर **ना-दावा प्रमाणपत्र** जारी केले जाईल, आणि कोणत्याही पुढील दाव्याचा संदर्भ न घेता त्यानुसार मालमत्तेची विल्हेवाट लावली जाईल.

दिनांक: २९.०७.२०२६
सही/-
निलेश ए. दुबे
(वकील उच्च न्यायालय)
दुकान क्र.१३९, इमारत क्र.०२, ओसवाल ऑर्नेट, जैसल पार्क, जैन मंदिराजवळ, भाईंदर (पूर्व), ठाणे-४०११०५.

सार्वजनिक सूचना

सर्व संबंधितांस कळविण्यात येते की, माझे अशिल श्री. इन्दरमल प्यारचंद्र जैन हे फ्लॅट क्र.13, बिल्डिंग नं.8-बी, तळ मजला, सुमारे 356 चौ. फूट कार्पेट क्षेत्रफळ असलेला, एलोरा कॉम्प्लेक्स नं.2 को-ऑपरेटिव्ह हाउसिंग सोसायटी लि., घनश्याम गुप्ते रोड, डोंबिवली (पश्चिम), ता. कल्याण, जि. ठाणे - 421202 (यापुढे "सदर फ्लॅट" म्हणून उल्लेखित) हे मालक आहेत. सदर फ्लॅट हा माझ्या अशिलाने श्री. सुधीर शिवराम परब यांच्याकडून दिनांक 29/04/1998 रोजी करण्यात आलेल्या नोंदणीकृत विक्री करारनाम्या द्वारे (Agreement for Sale), खरेदी केलेला आहे. सदर सोसायटीचा भागभांडवल प्रमाणपत्र (Share Certificate serial) क्र.25 हे माझ्या अशिलाच्या नावावर आहे. तथापि, सदर मूळ भागभांडवल प्रमाणपत्र हरवले/चुकीच्या ठिकाणी ठेवले गेले असून, ते सर्वतोपरी शोधूनही उपलब्ध झालेले नाही. या संदर्भात माझ्या अशिलाने विष्णुनगर पोलीस स्टेशन, डोंबिवली (पश्चिम) येथे दिनांक 16/07/2026 रोजी मिसिंग रिपोर्ट क्र. 685/2026 नोंदवलेला आहे.

म्हणून, सदर फ्लॅट किंवा सदर भागभांडवल प्रमाणपत्रा बाबत कोणत्याही व्यक्ती, संस्था, बँक किंवा प्राधिकरणास काहीही हक्क, दावा, शीर्षक, हितसंबंध, आक्षेप किंवा मागणी असल्यास, त्यांनी त्याबाबतचे सर्व पुरावे जोडून लेखी स्वरूपात खाली सही करणाऱ्यास ही सूचना प्रसिद्ध झाल्यापासून १५ (पंधरा) दिवसांच्या आत कळवावे. निर्दिष्ट कालावधीत कोणताही दावा/आक्षेप प्राप्त न झाल्यास, असा समज करण्यात येईल की कोणालाही सदर मालमत्तेबाबत कोणताही दावा नाही, व माझे अशिल सदर फ्लॅटबाबत पुढील व्यवहार (जसे की डुप्लिकेट भागभांडवल प्रमाणपत्र मिळविणे किंवा इतर व्यवहार) कोणत्याही पुढील नोटीस शिवाय करतील, याबाबत संबंधितांचा खर्च व जोखीम त्यांच्यावर राहील.

दि. 29/07/2026 सही/- सचिन सातरकर (वकील)
1ए, तळ मजला, विमल सी.एच.एस, एम पी रोड, विष्णूनगर, डोंबिवली (प), - 421202

जाहीर नोटीस

याद्वारे सर्व लोकांस कळविण्यात येते की, **कै. श्रीमती. भानू रमेश गिंद्रा** ह्या **फ्लॅट क्र. एफ-४०४, चौथा मजला, विमलनाथ अपार्टमेंट म्हणून ओळखल्या जाणाऱ्या इमारतीत, श्री विमलनाथ बिल्डींग नं. ई & एफ को-ऑप. हाऊसिंग सोसायटी लि., वागड नगर, रामदेव पार्क जवळ, मिरा रोड (पूर्व), जि. ठाणे ४०११०७** येथील फ्लॅटच्या मालक होत्या. **कै. श्रीमती. भानू रमेश गिंद्रा** यांचे दिनांक **२१-१२-२०२५** रोजी निधन झाले असून, त्यांचे पती **कै. श्री. रमेश गिंद्रा** यांचे त्यांआधीच दिनांक **०३-०९-२०१३** रोजी निधन झाले आहे. त्यांच्या पश्चात **(१) श्री. सनी रमेश गिंद्रा (मुलगा) आणि (२) कु. पूजा रमेश गिंद्रा (मुलगी)** हे दोनच कायदेशीर वारसदार उरले आहेत. **कु. पूजा रमेश गिंद्रा (हक्कसोड देणार)** यांनी त्यांचे सर्व वारसा हक्क व आर्थिक हिस्सा **श्री. सनी रमेश गिंद्रा (हक्कसोड घेणार)** यांच्या बाजूने सोडून देऊन त्यावरील हक्क त्याग केला आहे. त्याबाबतचा हक्कसोड दस्त दिनांक **२७-०७-२०२६** रोजीचा असून, नोंदणीकृत हक्कसोड दस्त नोंदणी क्र. **टीएनएन७-१५४८९ – २०२६,** दिनांक **२८-०७-२०२६** असा आहे. त्याअनुषंगाने **श्री. सनी रमेश गिंद्रा** हे सदर फ्लॅट व त्याला संलग्न असलेल्या शेअर्सचे एकमेव पूर्ण मालक झाले आहेत आणि त्यांची सदर फ्लॅट विकण्याची इच्छा आहे. तरी, सदर फ्लॅटवर किंवा त्यातील कोणत्याही हिश्श्यावर कोणत्याही व्यक्तीचा/व्यक्तींचा विक्री, गहाण, लीन, भाडेपट्टा, प्रभार, बक्षीसपत्र, ट्रस्ट, वारसाहक्क किंवा इतर कोणत्याही प्रकारे काहीही दावा, हरकत किंवा हक्क असल्यास, त्यांनी ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून **१४ (चौदा) दिवसांच्या** आत आपल्या दाव्याच्या पुष्ट्यर्थ प्रमाणित कागदपत्रांच्या प्रतींसह खालील स्वाक्षरीकारांकडे लेखी स्वरूपात कळवावे, अन्यथा असा कोणताही दावा किंवा हरकत सोडून देण्यात आली आहे असे मानले जाईल आणि त्यानंतर कोणत्याही दाव्याची अथवा हरकतीची दखल घेतली जाणार नाही.

आर. जे. मिश्रा
(वकील उच्च न्यायालय)
दिनांक: २९/०७/२०२६ **नोटरी भारत सरकार**
कार्यालय : १०९, भाईदया नगर, बी बिल्डिंग, गोपी महाल हॉटेल जवळ, नवघर रोड, भाईदर (पूर्व), जिल्हा ठाणे ४०१ १०५.

जाहीर नोटीस

सर्वसामान्य जनतेस या सूचनेद्वारे कळविण्यात येते की, आमचे पक्षकार:
१. श्री. प्रभाकर धोंडू पवार
२. सौ. प्रज्ञा प्रभाकर पवार
३. श्री. ऋषिकेश प्रभाकर पवार

यांनी "कात्यायनी हाईट्स" नामक इमारतीमधील सदनिका क्र. ९०१, ९ वा मजला, बी-विंग, टॉवर-१ (१ बीएचके), मोफा/रेरा नुसार चटई क्षेत्रफळ ३९६/४१२ चौ. फूट (३६.७९/३८.२८ चौ. मीटर) (बालकनी क्षेत्रासह), सोबत एक कव्हर/मेकॅनाईज्ड कार पार्किंग, ही जागा खरेदी व प्राप्त करण्याचे मान्य केले आहे. सदर इमारत मौजे मोगरा, पारशी पंचायत रोड, तालुका अंधेरी, अंधेरी (पूर्व), मुंबई - ४०००६९ येथील सी.टी.एस. क्र. १९८, १९९, २१३, २१४ आणि २१५ या जमिनीवर उभारण्यात आलेली आहे.सदर जागा खालील व्यक्तींच्या मालकीची असल्याचे दर्शविण्यात आले आहे:१. सौ. चेल्लाम्मल नारायण२. श्री. नारायण अय्यरकोणतीही व्यक्ती किंवा व्यक्तींचा समूह, ज्यामध्ये कोणताही वारस, कायदेशीर वारस, उत्तराधिकारी, नामनिर्देशित व्यक्ती , गहाणदार, बोजाधारक, आर्थिक संस्था, धनको किंवा उपरोल्लेखित मालमत्तेबाबत कोणताही अधिकार, शीर्षक, हितसंबंध, हिस्सा, दावा, धारणाधिकार, बोजा, गहाण, भाडेपट्टा, सुखाधिकार, वारसाहक्क, विश्वस्त हक्क, जप्ती, अडचण/अडथळा किंवा अन्य कोणत्याही स्वरूपाचा अधिकार सांगणारी इतर कोणतीही व्यक्ती असल्यास, त्यांनी असा दावा किंवा आक्षेप ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून ७ (सात) दिवसांच्या आत सर्व आवश्यक पुराव्यांच्या प्रमाणित प्रतींसह खाली स्वाक्षरी केलेल्या ॲडव्होकेट यांच्याकडे वरील पत्त्यावर लेखी स्वरूपात सादर करावा.ठराविक मुदतीत असा कोणताही दावा किंवा आक्षेप प्राप्त न झाल्यास, सदर मालमत्तेबाबत कोणाचाही कोणताही टिकून राहणारा अधिकार, शीर्षक, हितसंबंध किंवा दावा नाही असे गृहीत धरले जाईल आणि आमचे पक्षकार प्रस्तावित व्यवहाराची पुढील प्रक्रिया पूर्ण करतील. मुदतीनंतर प्राप्त झालेला कोणताही दावा किंवा आक्षेप सोडून दिला आहे आणि/किंवा सोडून दिला गेला आहे असे मानले जाईल व ते आमच्या पक्षकारांवर बंधनकारक राहणार नाही.

मालमत्तेची अनुसूची

"कात्यायनी हाईट्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड" नामक इमारतीमधील सदनिका क्र. ९०१, ९ वा मजला, बी-विंग, टॉवर-१ (१ बीएचके), मोफा/रेरा नुसार चटई क्षेत्रफळ ३९६/४१२ चौ. फूट (३६.७९/३८.२८ चौ. मीटर) (बालकनी क्षेत्रासह), सोबत एक कव्हर/मेकॅनाईज्ड कार पार्किंग. ही इमारत मौजे मोगरा, पारशी पंचायत रोड, तालुका अंधेरी, अंधेरी (पूर्व), मुंबई - ४०००६९ येथील सी.टी.एस. क्र. १९८, १९९, २१३, २१४ आणि २१५ या जमिनीवर उभी आहे.

सही/-
श्री. ब्रिजेश पांडे) बी.ए., एलएल.बी.
ॲडव्होकेट, उच्च न्यायालय
हायकोर्ट ओ.एस. क्र. १६८८९
सदनिका क्र. २१७, इमारत क्र. २ए,आपला घर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, तेली गल्ली,अंधेरी (पूर्व), मुंबई - ४०००६९.
मोबाईल: ७००७१८६२५६
ई-मेल: brijeshlaw159@gmail.com

सार्वजनिक सूचना

सर्व संबंधितांस कळविण्यात येते की, माझे अशिल श्री. प्यारचंद वर्दीचंद जैन हे फ्लॅट क्र. B/206, दुसरा मजला, सुमारे 550 चौ. फूट बांधकाम क्षेत्रफळ असलेला, गंगाई को-ऑपरेटिव्ह हाउसिंग सोसायटी लि., घनश्याम गुप्ते रोड, डोंबिवली (पश्चिम), ता. कल्याण, जि. ठाणे - 421202 (यापुढे "सदर फ्लॅट" म्हणून उल्लेखित) हे मालक आहेत. सदर फ्लॅट माझ्या अशिलाने श्री. परेश लक्ष्मीचंद नागडा व सौ. चेतना परेश नागडा यांच्याकडून दिनांक 31/07/2023 रोजी करण्यात आलेल्या नोंदणीकृत विक्री करारनाम्याद्वारे (Agreement for Sale), उपनिबंधक, कल्याण-4 यांच्या कार्यालयात नोंदणी क्र.10801/2023 अन्वये खरेदी केलेला आहे. सदर सोसायटीचा भागभांडवल प्रमाणपत्र (Share Certificate) क्र.11 हे माझ्या अशिलाच्या नावावर आहे. तथापि, सदर मूळ भागभांडवल प्रमाणपत्र हरवले/चुकीच्या ठिकाणी ठेवले गेले असून, ते सर्वतोपरी शोधूनही उपलब्ध झालेले नाही. या संदर्भात माझ्या अशिलाने विष्णुनगर पोलीस स्टेशन, डोंबिवली (पश्चिम) येथे दिनांक 22/07/2026 रोजी मिसिंग रिपोर्ट क्र. 689/2026 नोंदवलेला आहे.

म्हणून, सदर फ्लॅट किंवा सदर भाग भांडवल प्रमाणपत्रा बाबत कोणत्याही व्यक्ती, संस्था, बँक किंवा प्राधिकरणास काहीही हक्क, दावा, शीर्षक, हितसंबंध, आक्षेप किंवा मागणी असल्यास, त्यांनी त्याबाबतचे सर्व पुरावे जोडून लेखी स्वरूपात खाली सही करणाऱ्यास ही सूचना प्रसिद्ध झाल्यापासून १५ (पंधरा) दिवसांच्या आत कळवावे. निर्दिष्ट कालावधीत कोणताही दावा/ आक्षेप प्राप्त न झाल्यास, असा समज करण्यात येईल की कोणालाही सदर मालमत्तेबाबत कोणताही दावा नाही, व माझे अशिल सदर फ्लॅटबाबत पुढील व्यवहार (जसे की डुप्लिकेट भागभांडवल प्रमाणपत्र मिळविणे किंवा इतर व्यवहार) कोणत्याही पुढील नोटीस शिवाय करतील, याबाबत संबंधितांचा खर्च व जोखीम त्यांच्यावर राहील.

दि. 29/07/2026 सही/- सचिन सातरकर (वकील)
1ए, तळ मजला, विमल सी.एच.एस, एम पी रोड, विष्णूनगर, डोंबिवली (प), - 421202

जाहीर नोटीस

येथे सूचना देण्यात येत आहे की, माझे अशील **श्री. विनय दत्तात्रय जोशी** हे **फ्लॅट क्र. बी-३०१, ३रा मजला, सुपर बिल्टअप क्षेत्र ४७.८४ चौ.मी., "खियाना क्लासिक को.ऑप. हाऊसिंग सोसायटी लि."** म्हणून ज्ञात इमारत, नवीन सर्व्हे क्र. १४, जुना सर्व्हे क्र. १९०, हिस्सा क्र. ७ पैकी, ८ पैकी या जमिनीवर बांधलेली, पदमन नगर, आगाशी रोड, विरार पश्चिम - ४०१३०३, गाव: **आगाशी,** तालुका: **वसई,** जिल्हा: **पालघर** या जागेच्या ५०% मालक आहेत. मूळतः सदर फ्लॅट **श्री. विनय दत्तात्रय जोशी आणि स्वर्गीय श्रीमती. जयश्री विनय जोशी यांनी मे. श्री स्टर्लिंग कन्स्ट्रक्शन्स** यांच्याकडून दिनांक **२८/०३/२०११** रोजीचे नोंदणी क्र. **वसई-३/४३२३/२०११** धारक विक्री करारनामानुसार खरेदी केला होता. सदर फ्लॅट खरेदी करण्यासाठी डीएचएफएल हाऊसिंग फायनान्स लिमिटेड यांच्याकडून कर्ज घेतले आणि सदर फ्लॅट तारण ठेवला. आता पिरामल फायनान्स लिमिटेड यांनी डीएचएफएलचा ताबा घेतला आहे. त्यानंतर **स्वर्गीय श्रीमती. जयश्री विनय जोशी** यांचे दिनांक **१४/०४/२०२१** रोजी निधन झाले, त्यांच्या पश्चात त्यांचे कायदेशीर वारसदार **(१) श्री. विनय दत्तात्रय जोशी (पती), (२) श्री. भूषण विनय जोशी (मुलगा) आणि (३) श्री. अविनाश विनय जोशी (मुलगा)** हे आहेत. आता **श्री. विनय दत्तात्रय जोशी** यांना उपरोक्त गृहकर्ज बंद करण्याची इच्छा आहे आणि त्यांनी सदर फ्लॅटचे सर्व मूळ कागदपत्रे पिरामल फायनान्स लिमिटेड यांच्याकडे परत मागितले आहेत. सर्व बँका, वित्तीय संस्था, व्यक्ती इत्यादींना येथे विनंती आहे की, त्यांनी माझे अशील किंवा त्यांचे समुपदेशक म्हणून माझ्याकडे त्यांचे दावा, आक्षेपबाबत कोणताही अधिकार, हक्क, हित तसेच अर्ज केलेल्या मालमत्तेत कायदेशीर वारसदार इत्यादींमार्फत काही अधिकार असल्यास योग्य पुराव्यांसह सदर सूचनेपासून **१४** दिवसांत कळवावे, अन्यथा त्यावर कोणताही आक्षेप किंवा दावा नाही असे समजले जाईल.

सही/-
प्रिया नितीन काते
दिनांक: २९/०७/२०२६ **(वकील उच्च न्यायालय)**
दुकान क्र.बी-६, विष्णु दर्शन को.हौ.सो.लि., राधा नगर, तुळींज रोड, नालासोपारा (पुर्व)-४०१२०९.

PUBLIC NOTICE

The Original Share Certificate No. 56 Distinctive No.'s 276 to 280 (Both inclusive) of Rs. 50/- each of the Poonam Park "B", "C", "D" Co-Op. Housing Society Limited, behind Sanghavi Empire, Near Hyderi Chowk, Narendra Park Road, Naya Nagar, Mira Road (East) Dist. Thane - 401107, for Flat D-304, held by **MR. S. M. ABBAS QADEER HUSSAIN** is lost / misplaced. Application given to society for duplicate Share Certificate. A missing Complaint was registered with Mira Road Police Station vide register No. 20376/2026 dated **28th July 2026.** Claims and objections must be sent in writing with documentary support to **SHAHINA REHMATULLA SHARIF within 14 days,** failing which society will free to issue a duplicate share certificate.

Sd/-
SHAHINA REHMATULLA SHARIF
Contact No. : 9320107449

जाहीर नोटीस

याद्वारे सर्व लोकांस कळविण्यात येते की, **कै. श्रीमती. प्रमिला विलास जाधव** ह्या त्यांचे सुपुत्र **श्री. संदीप विलास जाधव** यांच्यासोबत **फ्लॅट क्र. ००३/सी विंग, तळमजला, भाईंदर श्रीजी को-ऑप. हाऊसिंग सोसायटी लि., गोडदेव गाव, भाईंदर (पूर्व), जि. ठाणे ४०११०५** येथील फ्लॅटच्या सह-मालक होत्या. **कै. श्रीमती. प्रमिला विलास जाधव** यांचे दिनांक **३१-०३-२०२६** रोजी कोणतेही मृत्युपत्र न करता निधन झाले असून, त्यांच्या पश्चात **(१) श्री. विलास गुलाब जाधव (पती), (२) श्री. अजय विलास जाधव (मुलगा), (३) श्री. संदीप विलास जाधव (मुलगा) आणि (४) मिनाक्षी विलास जाधव (मुलगी)** हे चारच कायदेशीर वारसदार उरले आहेत. **(१) श्री. विलास गुलाब जाधव, (२) श्री. अजय विलास जाधव आणि (३) मिनाक्षी विलास जाधव** यांची त्यांचे सर्व वारसा हक्क व आर्थिक हिस्सा **श्री. संदीप विलास जाधव** यांच्या बाजूने सोडून देण्याची व त्याग करण्याची इच्छा आहे. त्याअनुषंगाने **श्री. संदीप विलास जाधव** यांनी सोसायटीच्या दप्तरी भागप्रमाणपत्र व सभासदत्व हक्क हस्तांतरित करण्यासाठी अर्ज केला आहे तसेच त्यांची सदर फ्लॅट विकण्याची इच्छा आहे. तरी, सदर फ्लॅटवर किंवा त्यातील कोणत्याही हिश्श्यावर कोणत्याही व्यक्तीचा/व्यक्तींचा विक्री, गहाण, लीन, भाडेपट्टा, प्रभार, बक्षीसपत्र, ट्रस्ट, वारसाहक्क किंवा इतर कोणत्याही प्रकारे काहीही दावा, हरकत किंवा हक्क असल्यास, त्यांनी ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून **१४ (चौदा) दिवसांच्या** आत आपल्या दाव्याच्या पुष्ट्यर्थ प्रमाणित कागदपत्रांच्या प्रतींसह खालील स्वाक्षरीकारांकडे लेखी स्वरूपात कळवावे, अन्यथा असा कोणताही दावा किंवा हरकत सोडून देण्यात आली आहे असे मानले जाईल आणि त्यानंतर कोणत्याही दाव्याची अथवा हरकतीची दखल घेतली जाणार नाही.

आर. जे. मिश्रा
(वकील उच्च न्यायालय)
दिनांक: २९/०७/२०२६ **नोटरी भारत सरकार**
कार्यालय : १०९, भाईदया नगर, बी बिल्डिंग, गोपी महाल हॉटेल जवळ, नवघर रोड, भाईदर (पूर्व), जिल्हा ठाणे ४०१ १०५.

जाहीर सूचना

याद्वारे जाहीर करण्यात येत आहे की, **श्री. दामोदरप्रसाद पोद्दार** यांचे दिनांक **२०.०२.२०२२** रोजी निधन झाले, त्यांच्या पश्चात खालील कायदेशीर वारसदार:

१. श्रीमती सुनितादेवी पोद्दार (पत्नी)
२. श्री. विनय पोद्दार (मुलगा)
३. कुमारी निकिता पोद्दार (मुलगी)

मयत हे **फ्लॅट क्र.६०१, क्षेत्रफळ ४६.०९ चौ.मी. (बिल्टअप), ए-विंग, ६वा मजला, गणेश लिला म्हणून ज्ञात इमारत क्र.सी-टाईप, मिरा भाईंदर रोड, बालाजी हॉस्पिटलच्या मागे, मिरा रोड पुर्व, ठाणे-४०११०७, जुना सर्व्हे क्र.३५४, नवीन सर्व्हे क्र.८८, हिस्सा क्र.५** येथील जागेचे मालक होते. वर नमूद केलेले कायदेशीर वारसदार असे सांगतात की, ते **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे एकमेव कायदेशीर वारसदार आहेत. शिवाय मुलांनी उपरोक्त मालमत्तेमधील त्यांचे संबंधित हक्क, जर काही असतील तर, त्यांची आई **श्रीमती सुनितादेवी पोद्दार** यांच्या नावे सोडून देण्यास/त्याग करण्यास सहमती दर्शवली आहे. उपरोक्त मालमत्तेच्या संबंधात कोणताही दावा, हक्क, मालकी, हितसंबंध, आक्षेप, धारणाधिकार, बोजा, वारसा हक्क किंवा इतर कोणताही दावा असलेल्या किंवा **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे कायदेशीर वारस असल्याचा दावा करणाऱ्या कोणत्याही व्यक्तीने असा दावा या सूचनेच्या प्रकाशनाच्या तारखेपासून **१५ (पंधरा)** दिवसांच्या आत, समर्थनीय कागदोपत्री पुराव्यासह खालील पत्त्यावर सादर करावा:

जर उपरोक्त कालावधीत कोणताही दावा प्राप्त झाला नाही, तर असे गृहीत धरले जाईल की, सदर मालमत्तेच्या संबंधात कोणत्याही व्यक्तीचा कोणताही दावा नाही, आणि त्यानंतर **ना-दावा प्रमाणपत्र** जारी केले जाईल, आणि कोणत्याही पुढील दाव्याचा संदर्भ न घेता त्यानुसार मालमत्तेची विल्हेवाट लावली जाईल.

दिनांक: २९.०७.२०२६
सही/-
निलेश ए. दुबे
(वकील उच्च न्यायालय)
दुकान क्र.१३९, इमारत क्र.०२, ओसवाल ऑर्नेट, जैसल पार्क, जैन मंदिराजवळ, भाईंदर (पूर्व), ठाणे-४०११०५.

जाहीर सूचना

याद्वारे जाहीर करण्यात येत आहे की, **श्री. दामोदरप्रसाद पोद्दार** यांचे दिनांक **२०.०२.२०२२** रोजी निधन झाले, त्यांच्या पश्चात खालील कायदेशीर वारसदार:

१. श्रीमती सुनितादेवी पोद्दार (पत्नी)
२. श्री. विनय पोद्दार (मुलगा)
३. कुमारी निकिता पोद्दार (मुलगी)

मयत हे **फ्लॅट क्र.६०२, क्षेत्रफळ ४४.९८ चौ.मी. (बिल्टअप), ए-विंग, ६वा मजला, गणेश लिला म्हणून ज्ञात इमारत क्र.सी-टाईप, मिरा भाईंदर रोड, बालाजी हॉस्पिटलच्या मागे, मिरा रोड पुर्व, ठाणे-४०११०७, जुना सर्व्हे क्र.३५४, नवीन सर्व्हे क्र.८८, हिस्सा क्र.५** येथील जागेचे मालक होते. वर नमूद केलेले कायदेशीर वारसदार असे सांगतात की, ते **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे एकमेव कायदेशीर वारसदार आहेत. शिवाय मुलांनी उपरोक्त मालमत्तेमधील त्यांचे संबंधित हक्क, जर काही असतील तर, त्यांची आई **श्रीमती सुनितादेवी पोद्दार** यांच्या नावे सोडून देण्यास/त्याग करण्यास सहमती दर्शवली आहे. उपरोक्त मालमत्तेच्या संबंधात कोणताही दावा, हक्क, मालकी, हितसंबंध, आक्षेप, धारणाधिकार, बोजा, वारसा हक्क किंवा इतर कोणताही दावा असलेल्या किंवा **स्वर्गीय श्री. दामोदरप्रसाद पोद्दार** यांचे कायदेशीर वारस असल्याचा दावा करणाऱ्या कोणत्याही व्यक्तीने असा दावा या सूचनेच्या प्रकाशनाच्या तारखेपासून **१५ (पंधरा)** दिवसांच्या आत, समर्थनीय कागदोपत्री पुराव्यासह खालील पत्त्यावर सादर करावा:

जर उपरोक्त कालावधीत कोणताही दावा प्राप्त झाला नाही, तर असे गृहीत धरले जाईल की, सदर मालमत्तेच्या संबंधात कोणत्याही व्यक्तीचा कोणताही दावा नाही, आणि त्यानंतर **ना-दावा प्रमाणपत्र** जारी केले जाईल, आणि कोणत्याही पुढील दाव्याचा संदर्भ न घेता त्यानुसार मालमत्तेची विल्हेवाट लावली जाईल.

दिनांक: २९.०७.२०२६
सही/-
निलेश ए. दुबे
(वकील उच्च न्यायालय)
दुकान क्र.१३९, इमारत क्र.०२, ओसवाल ऑर्नेट, जैसल पार्क, जैन मंदिराजवळ, भाईंदर (पूर्व), ठाणे-४०११०५.

जाहीर सूचना

आम्ही मे. अपेक्सब्लिस इन्फ्रावेंचर प्रायवेट लिमिटेड सर्वसाधारण जनतेस कळवू इच्छितो की महाराष्ट्र शासनाच्या पर्यावरण विभागाने आमच्या प्लॉट नं. सी १ आणि सी २, रोलता टॉवर १, मरोळ औद्योगिक क्षेत्र, एमआयडीसी, मूळगाव, अंधेरी ईस्ट, मुंबई, महाराष्ट्र येथिल औद्योगिक इमारत (माहिती तंत्रज्ञान) प्रकल्पाला दिनांक २० जुलै २०२६ रोजी पत्र क्रमांक EC26C3802MH5334994N. अन्वेय पर्यावरणाच्या दृष्टीकोनातून मान्यता दिली आहे. सदर मान्यता पत्राची प्रत महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या कार्यालयामध्ये तसेच पर्यावरण विभाग, महाराष्ट्र शासन यांच्या http://parivesh.nic.in/ संकेतस्थळावर उपलब्ध आहे.

मे. अपेक्सब्लिस इन्फ्रावेंचर प्रायवेट लिमिटेड
7208640024.

जाहीर नोटीस

सर्वसामान्य जनतेस या जाहीर नोटीशीद्वारे कळविण्यात येते की, **मे. श्री माऊली एंटरप्रायझेस (विक्रेते) आणि श्री. वसंत खजुरीया मांगे (उर्फ श्री. वसंत खजुरीया भानूशाली)** (खरेदीदार) यांच्यादरम्यान **फ्लॅट क्र. ०७, पहिला मजला, हिंगलाज आशिष इमारत, जनार्दन पार्क को-ऑप. हाऊसिंग सोसायटी लि., रघुनाथ नगर, एम. एस. रोड क्र. ९, वागळे इस्टेट, ठाणे – ४००६०४** या फ्लॅटबाबत झालेला दिनांक **०९ नोव्हेंबर १९९३** रोजीचा मूळ विक्री करारनामा गहाळ/हाताळणीत गहाळ झाला असून, शोध घेऊनही सापडत नाहीये. याबाबत **वागळे इस्टेट पोलीस ठाणे,** ठाणे येथे तक्रार नोंदवण्यात आली असून, त्याचा तक्रार अर्ज क्र. **९०२-२०२४, दिनांक ०३-१०-२०२४** असा आहे. तरी, सदर मूळ विक्री करारनामा किंवा सदर फ्लॅटवर अथवा त्याच्या कोणत्याही भागावर कोणाचाही विक्री, गहाण, लीन, भाडेपट्टा, प्रभार, बक्षीसपत्र, ट्रस्ट, वारसाहक्क किंवा इतर कोणत्याही प्रकारे काहीही दावा, हक्क, अधिकार किंवा हरकत असल्यास, त्यांनी ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून ०७ (सात) दिवसांच्या आत आपल्या दाव्याच्या पुष्ट्यर्थ प्रमाणित कागदपत्रांच्या पुराव्यासह खालील स्वाक्षरीकार **ॲड. श्री. आर. जे. मिश्रा, वकील उच्च न्यायालय,** १०८, भाईदया नगर, 'बी' - इमारत, गोपी महाल हॉटेलजवळ, नवघर रोड, भाईंदर (पूर्व), जि. ठाणे यांच्याकडे लेखी स्वरूपात कळवावे. मुदतीत कोणताही दावा किंवा हरकत न आल्यास असा कोणताही हक्क/दावा सोडून देण्यात आला आहे असे मानले जाईल.

आर. जे. मिश्रा
(वकील उच्च न्यायालय)
दिनांक: २९/०७/२०२६ **नोटरी भारत सरकार**

जाहीर सूचना

सर्व संबंधितांना याद्वारे कळविण्यात येते की, माझे अशील **श्रीमती मनीषा गिरीण मेहता** यांचे वडील **स्वर्गीय श्री. प्रबोध पी. श्रॉफ** हे **फ्लॅट क्र.५०२, ५वा मजला, बी–विंग, वर्सोवा अदिती को–ऑप. हौसिंग सोसायटी लि., प्लॉट क्र.२, आर.डी.पी.२, म्हाडा, एस.व्ही.पी. नगर, टेलिफोन एक्सचेंज समोर, वामनराव महाडिक मार्ग, अंधेरी (प), मुंबई–४०००५३** येथील जागेचे कायदेशीर मालक होते.

स्वर्गीय श्री. प्रबोध पी. श्रॉफ यांनी दिनांक **२४.०१.१९९८** रोजीच्या करारनाम्यानुसार **श्री. अरविंद परशुराम परब** आणि इतरांकडून सदर फ्लॅट खरेदी केला होता.

स्वर्गीय श्री. प्रबोध पी. श्रॉफ यांचे दिनांक **२२.०७.२०१३** रोजी मुंबई येथे निधन झाले आणि त्यांची पत्नी **स्वर्गीय श्रीमती हंसा प्रबोध श्रॉफ** यांचेही दिनांक **१७.१०.२०२३** रोजी मुंबई येथे निधन झाले, त्यांच्या पश्चात माझे अशील **श्रीमती मनीषा गिरीण मेहता (विवाहित मुलगी)** आणि **श्री. मयांक प्रबोध श्रॉफ (मुलगा)** हे त्यांचे एकमेव कायदेशीर वारसदार व प्रतिनिधी आहेत आणि त्यांच्या व्यतिरिक्त उपरोक्त मयत व्यक्तींचे इतर कोणीही कायदेशीर वारसदार नाहीत.

सदर फ्लॅटच्या कायदेशीर वारसा हक्कासंबंधी कोणत्याही स्वरूपाचा हक्क, मालकी, दावा, आक्षेप किंवा कायदेशीर वारसा हक्क सांगणाऱ्या कोणत्याही व्यक्तीला/व्यक्तींना या जाहीर सूचनेच्या प्रकाशनापासून **१४ दिवसांच्या** आत संबंधित कागदपत्रांसह मला कळवण्यास आणि संपर्क साधण्यास याद्वारे आवाहन करण्यात येत आहे. असे करण्यात अयशस्वी झाल्यास, कोणाचाही कोणताही हक्क किंवा दावा नाही आणि तो सोडून देण्यात आला आहे, असे गृहीत धरले जाईल.

दिनांक: २९.०७.२०२६
सही/–
मनीष बी.के. शुक्ल
वकील उच्च न्यायालय, मुंबई
पत्ता: बी–११, व्हेर्टेक्स विकास इमारत, अंधेरीच्या पोलिस स्टेशनच्या पुढे, अंधेरी (पूर्व), मुंबई–४०००६९. मोबा. क्र.८१०८२ ०८०५६.

PUBLIC NOTICE

Notice is hereby given to the public at large on behalf of my client **Mrs. Anita Jennet Fernandes alias Anita Fernandes**, hereby give public notice as under:

My client is the present owner of the flat described in the schedule below, by virtue of a Registered Gift Deed dated 03/08/2022 executed by her mother **Mrs. Maria Fernandes** in favor of my client.

However, the chain of title documents in respect of the said flat have been misplaced/lost. The details of the lost documents are as under:

1. Original Allotment Letter issued in the name of **Mr. C. R. Ravindran**
2. Society Transfer Documents from **Mr. C. R. Ravindran** to **Mrs. O. M. Padma**
3. Surrender Deed/Letter executed by **Mrs. O. M. Padma** in favor of **Velmuruga (Usha and Sandhya Buildings) Co-operative Housing Society Ltd.**
4. Transfer/Sale Documents executed by **Velmuruga (Usha and Sandhya Buildings) Co-operative Housing Society Ltd.** in favor of **Mrs. Maria Fernandes**

SCHEDULE OF THE PROPERTY

Flat No.1, on Ground floor, in the building known as "Sandhya", of Velmuruga (Usha and Sandhya Buildings) Co-operative Housing Society Limited, situated at Plot No. 45-48, Chedda Nagar, Chembur, Mumbai - 400089, admeasuring about 734 Sq. Ft. Carpet Area, bearing CTS No. 661 of Village Chembur, Tal Kurla, Dist Mumbai Suburban.

The originals of the above-mentioned documents are lost/misplaced and are not traceable despite diligent search.

Any person/s having any claim, objection, right, title, interest, lien, mortgage, charge or any other demand of whatsoever nature in respect of the aforesaid flat and documents, should intimate the same in writing along with supporting documents to the undersigned within **15 days** from the date of publication of this notice, failing which it will be presumed that nobody has any claim or objection and my client will proceed further for issuance of duplicate documents and for all other consequential purposes, and the same shall be binding upon all.

Dated: 29/07/2026 **Place:** Mumbai
Sd/-
Advocate Nilesh Ramchandra Ghadge
2/20, Below Vikhroli Court, Kannamwar Nagar 2, Vikhroli East, Mumbai-400083, Mob. 9819937560

जाहीर नोटीस

मी प्राजक्ता शैलेंद्र चव्हाण जाहीर करीत आहे की माझे पती शैलेंद्र चव्हाण यांचे दी.२५/०६/२०२५ रोजी मयत झाले. त्यांच्या नावे मोटार सायकल क्रमांक MH02DM1544 आहे त्यांची वारस मी आहे. जर कोणास हरकत असेल तर १५ दिवसाच्या आत आर टी ओ बोरिवली येथे संपर्क करावा.

जाहीर नोटीस

या नोटीसद्वारे सर्व जनतेस कळविण्यात येते कि, आम्ही **श्री. शांतीलाल रमणलाल शाह आणि इतर सदनिका नंबर १०६, बी विंग, पहिला मजला, श्री परेश को-ऑप हौ. सोसा. लि., एम.बी. इस्टेट, काळवती मंदीर जवळ, विरार पश्चिम, ता. वसई, जि. पालघर - ४०१३०३,** या मालमत्तेचे मालक आहेत.

मेसर्स डी.एन. बिल्डर्स आणि श्री. रवींद्र काशीराम कांबळे यांच्यामधील करारनामा १८/०४/१९९१ यांच्या **सदनिका नं. १०६** ची चैन ऑफ अॅग्रीमेंट यांनी दिलेले अॅग्रीमेंट गहाळ झाले आहे. या संदर्भात विरार पोलीस ठाण्यात नोंदणी क्रमांक **१०२८७/२०२५,** दिनांक **१९/०७/२०२५** अन्वये पोलीस तक्रार नोंदवण्यात आली आहे.

"**१. श्रीमती निर्मलाबेन रणछोडदास शाह, २. श्री. रणछोडदास अंबालाल शाह** (दोघेही मृत) आणि त्यांचा मुलगा **कै. श्री. मुकेश रणछोडदास शाह (कायदेशीर वारसदार),** ज्यांचे दिनांक **२१/०८/२०२४** रोजी निधन झाले आहे; ज्यांची नावे दिनांक **२ जून २०२६** रोजीच्या 'लक्षदीप' (मराठी) आणि 'अॅक्टिव्ह टाईम्स' (इंग्रजी) वर्तमानपत्रात प्रसिद्ध झालेल्या मागील जाहीर नोटीसमध्ये नमूद करण्यात आली नव्हती."

जर कोणाला हा दस्तावेज सापडला व या सदनिकेवर सदनिकेच्या एखाद्या भागावर कोणताही प्रकारचा हक्क, हिस्सा किंवा दावा असल्यास त्यांनी नोटीस प्रसिद्ध झाल्या पासून १४ दिवसाच्या आत कागदपत्रे माझ्या कार्यालयात घेऊन येणे. तसे न केल्यास ताबा कोणाचाही कोणत्याही प्रकारे हक्क, हितसंबंध नाही असे समजून किंवा कोणाचाही असल्यास तो सोडून देण्यात आला आहे.

दिनांक: २९/०७/२०२६
श्री. डी.एस. तिवारी
(उच्च न्यायालय वकील)
पत्ता-दुकान नं. १९ आकांक्षा टॉवर, रेल्वे स्टेशनजवळ, नालासोपारा पूर्व - ४०१२०९.

जाहिर नोटीस

हया नोटीसीद्वारे तमाम जनतेस कळविण्यात येते की, सध्या श्री. संदेश सुहास दामले व सौ. प्रिया संदेश दामले यांच्या संयुक्त रित्या मालकीची मौजे घाटकोपर येथील सिटीएस क्र. १८५ पार्ट, सर्वे नं. २३६ए वर बांधण्यात आलेल्या पंतनगर किनारा सहकारी गृहनिर्माण संस्था मर्यादित नोंदणी क्र. बीओएम / एच. एस. जी / ७७८० कार्यालय - बिल्डींग नं. ७८, पंतनगर, घाटकोपर पूर्व, मुंबई- ४०००७५ या इमारतीमधील व सह दुय्यम निबंधक कुर्ला व बृहमुंबई महानगरपालिका कार्यक्षेत्रातील सदनिका क्र. १५०१, १५ वा मजला, बी विंग, क्षेत्रफळ ५४.६५ चौ. मिटर कारपेट सोबत बाल्कनी चे क्षेत्र ४.५२ चौ. मी. असे एकुण क्षेत्रफळ ५९.१७ रेरा कारपेट सोबत एक कार पार्किंग स्पेस ही मिळकत आमचे अशिलांनी कायम स्वरुपी विकत घेण्याचे नियोजिलेले आहे.

सदर सदनिकेसंबंधी कोणत्याही व्यक्तीचा, संस्थेचा कुठल्याही प्रकारचा हक्क अधिकार हितसंबंध, वहिवाट, बक्षीस, कब्जा, बोजा, पोटगी, किंवा हितसंबंध असल्यास त्यांनी सदरहु नोटीस प्रसिध्द झाल्यापासून १४ दिवसांच्या आत सर्व लेखी पुराव्यानिशी खालील पत्यावर कळवावे. अन्यथा आपला काहीही हक्क अधिकार नाही व तो असल्यास आपण सोडुन दिला आहे असे समजुन पुढील व्यवहार पूर्ण करण्यात येईल याची नोंद घ्यावी. मुदतीनंतर आलेल्या हरकतींचा विचार केला जाणार नाही.

दि. २९/०७/२०२६
सही /-
पत्ता :- बी / ००२, शुभवास्तु अपार्टमेंट, दिनदयाळ क्रॉस रोड, गल्ली नं. ३, अभ्युदय बँकेच्या मागे, डोंबिवली पश्चिम, ता. कल्याण जि. ठाणे.
ॲड. सुवर्णा उदय पावशे
मो. नं. ९०२९६८३२२९

जाहिर नोटीस

तमाम जनतेस जाहिर नोटिसद्वारे सूचना देण्यात येते की सदनिका क्रमांक २०३ दुसरा मजला ए विंग क्षेत्र ६२.६३ चौ.मी. बिल्टअप एरीया सोबत सर्टिफिकेट नं. डीटीसीओएचएसएल ०११ नंबर ऑफ शेअर्स ५ सिरीअल नंबर ५१ ते ५५ असे धुरी टॉवर को ऑप हौ.सो.लि, सर्वे नं. ९५ गांव मौजे माणिकपूर, आनंद नगर, वसई पश्चिम, तालुका वसई जिल्हा पालघर ४०१२०२ **सदर सदनिका हि मारुती पद्मनाभ पै व शांतेरी मारुती पै यांच्या नावे आहे.** त्यापैकी मारुती पदमनाभ पै यांचे दिनांक ०७/०२/२०११ रोजी कोरलीन गोवा येथे निधन झालेले आहे त्याची नोंद विलेज पंचायत कोरलीन नॉर्थ गोवा नोंदणी क्रमांक ०७/२०११ नोंदणी दिनांक १०/०२/२०११ अशी आहे. त्यांच्या पश्चात १) शांतेरी मारुती पै-पत्नी, २) पद्मनाभ मारुती पै-मुलगा, ३) सतीश मारुती पै-मुलगा हे त्यांच्या मृत्यूच्या वेळी लागू असलेल्या कायद्यानुसार त्यांचे ५०% शेअर्स, मालमत्तेसह इस्टेटचे कायदेशीर वारस आणि कायदेशीर प्रतिनिधी आहेत. आता पदमनाभ मारुती पै व सतीश मारुती हे आपापला येणारा हिस्सा आपल्या सख्या आई साठी म्हणजेच शांतेरी मारुती पै हिच्या लाभात नोंदणीकृत हक्कसोड पत्रान्वये कायमचा सोडणार आहोत व त्यानंतर शांतेरी मारुती पै हया संपूर्ण १००% सदनिकेच्या मालक होतील. तरी सर्व व्यक्तींना कळविणेत येते की सदर मिळकत किंवा त्याच्यावर कोणत्याही भाग विरोधात विक्री, गहाण, विश्वस्त धारणधिकार, भेट, प्रभार, ताबा, वारसा किंवा अन्य मार्गे कोणताही दावा, हितसंबंध असल्यास तसे लिखित स्वरुपात दस्ताऐवज पुराव्यासह निम्नस्वाक्षरीकारांना सुचनेच्या प्रकाशनाच्या तारखेपासून १५ दिवसात कळविणे आवश्यक आहे कसूर केल्यास आमचे अशिल व्यवहार पूर्ण करतील त्यानंतर तसे दावे जर काही असल्यास ते त्यागित किंवा परित्यागित मानले जातील.

श्री. आकाश आर. बनिया
वकील मुंबई उच्च न्यायालय
बी/५ महावीर कुंज को-ऑप. हौ.सो.लि., नवघर, वसई रोड (पश्चिम), ४०१२०२
८८६२०१२६२४

PUBLIC NOTICE

MR. PRAKASH ARVINDBHAI SHAH a Member of Shree Shantiniketan Co- operative Housing Society Ltd. having address at Near Shanti Ashram, Eksar Road, Borivali (West) Mumbai 400 103 and holding share, right, title and interest in Flat No.23, B Wing second floor, in the building of the society died on 28/04/2026 without making nomination.

The society hereby invites claims or objections from the heir or heirs or other Claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of her claims/objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as provided under the bye-laws of the society. The claims/ objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/with the secretary of the society between 10.00 A.M. to 5.00 P.M. from the date of publication of the notice till the date of expiry of its period.

Place: Borivali (West) Mumbai
Dated : 29th July 2026

For Shree Shantiniketan Co-operative Housing Society Ltd., & its managing committee
Sd/-
Adv. Sundeep P. Kolaki
502, Rukmini Building, Plot No.36, Sector 2, Charkop, Kandivali (West) Mumbai 400067

SCRR and SEBI LODR Regulations, 2015.

(5) Assuming full conversion of Warrants into fully paid-up Equity Shares of the Company.

(6) The Equity Shares and warrants being allotted to other Public Shareholders under the Proposed Preferential Issue.

(7) The number of shareholders of the Target Company in the "public category" as on March 31, 2026 is 2385. Further, PAC 9 and PAC 10 were holding the shares under Public category.

(8) Except for the acquisition of 53,250 Equity Shares by PAC 5 and 2,49,394 Equity Shares (credit for 2,814 equity shares is pending) purchased by PAC 8, none of the other PACs and the Acquirers have acquired any Equity Shares after the date of the PA, i.e., June 8, 2026, and up to the date of this LOF.

p) Under Section 7 - "Offer Price and Financial Arrangements" on page no. 53 of the LOF,

i. paragraphs 7.2.3 and 7.2.4 have been updated to reflect the revised certificate dates and UDINs as per the updated adequacy certificates received from the Acquirers.

ii. paragraph 7.2.5 has been updated to reflect the status of creation of a fixed deposit against the aforesaid Escrow Amount, with a lien marked (subject to applicable law) in favour of the Manager to the Offer on such fixed deposit.

q) Under Section 8 - "Terms and Conditions of the Open Offer", paragraphs 8.4.1 and 8.4.4(i) on page no. 57 of the LOF, have been updated to reflect the status of the BSE in-principle approval.

r) Under Section 11 - "Documents for Inspection", the relevant points have been updated on page nos. 75-76 of the LOF, to reflect the revised certificate dates and UDINs as per the updated net worth certificates received from the Acquirers and the PACs.

s) Under Section 11 - "Documents for Inspection", following points have been updated on page no. 76 of the LOF:

i. Copy of the recommendation to be published on Monday, July 27, 2026 made by the Committee of Independent Directors (IDC) of the Target Company; and

ii. Copy of the letter number HO/49/12/11(73)2026-CFD-RAC-DCR2 from SEBI dated July 14, 2026 containing its observations on the Draft Letter of Offer.

11. **Any other material changes from the date of the PA:** The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

12. **Details regarding the status of Statutory and other Approvals:** As on the date of this Offer Opening Pre-Offer Advertisement, there are no statutory, regulatory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to the Open Offer or to complete this Offer. However, in case any further statutory or other approval becomes applicable prior to the completion of the Open Offer, the Open Offer would also be subject to such other statutory or other approval(s) being obtained. Please also refer to paragraph 8.4.4 of the LOF for further details.

13. **Schedule of Activities:**

Activity	Day and Date*
Issue of Public Announcement	Monday, June 8, 2026
Publication of the Detailed Public Statement in newspapers	Monday, June 15, 2026
Last Date of filing of the Draft Letter of Offer with SEBI	Monday, June 22, 2026
Last date for Public Announcement for competing offer	Tuesday, July 7, 2026**
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, July 14, 2026***
Identified Date#	Thursday, July 16, 2026
Last date for dispatch of this Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date, and to Stock Exchanges and Target Company and Registrar to the Offer (as defined below) to issue a dispatch completion certificate	Thursday, July 23, 2026
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Monday, July 27, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, July 28, 2026
Date of publication of opening of Open Offer public announcement, in the newspapers in which DPS has been published	Wednesday, July 29, 2026
Date of commencement of Tendering Period **("Offer Opening Date")**	Thursday, July 30, 2026
Date of closure of Tendering Period **("Offer Closing Date")**	Wednesday, August 12, 2026
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders or return of unaccepted shares	Thursday, August 27, 2026
Last date for publication of post Open Offer public announcement in the newspapers in which DPS has been published	Thursday, September 3, 2026
Last Date of Filing the Final report to SEBI	Thursday, September 3, 2026
Date by which the Underlying Transaction which triggered the Open Offer will be completed	To be completed within the prescribed timelines under the SEBI (SAST) Regulations, 2011.

Note : Since SEBI has conveyed their Comments on the DLOF as per the timelines / schedule of activities indicated in the DPS, there has been no change in the schedule of activities and hence the requirement of disclosure of "both the original and revised schedule, side by side" is not required and therefore not applicable.

**The above timelines have been prepared on the basis of timelines provided under the SEBI (SAST) Regulations and were subject to receipt of statutory/ regulatory approvals. Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.*

#Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer shall be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

*** There is no competing offer to this Offer.*

**** Actual date of receipt of SEBI observations on the DLOF.*

14. The Acquirers and the PACs accept full responsibility for the information contained in this Offer Opening Pre-Offer Advertisement (except for the information pertaining to the Target Company, which has been sourced from publicly available sources or from information published or provided by the Target Company) and also for the obligations of the Acquirers and the PACs as laid down in the SEBI (SAST) Regulations, 2011 in respect of the Open Offer. The Acquirers and the PACs would be severally and jointly responsible to ensure compliance with the SEBI (SAST) Regulations, 2011.

15. This Offer Opening Pre-Offer Advertisement would also be available on SEBI's website at www.sebi.gov.in and on the website of the Manager to the Offer at www.fedsec.in

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PACS	REGISTRAR TO THE OFFER
FEDEX SECURITIES PRIVATE LIMITED B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057, Maharashtra, India **Tel. No.:** +91 81049 85249 **Email:** mb@fedsec.in **Investors grievance ID:** investors@fedsec.in **Website:** www.fedsec.in **Contact Person:** Antara Chogle / Saipan Sanghvi **SEBI Registration Number:** INM000010163	**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED** 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai 400 011 **Tel No.:** 022 49614132 / 35220056 **Email id:** support@purvashare.com **Website:** https://www.purvashare.com **Investor Grievance id:** support@purvashare.com **Contact Person:** Deepali Gaonkar **SEBI Registration No.:** INR000001112

Date: July 28, 2026
Place: Mumbai

OFFER OPENING PRE-OFFER ADVERTISEMENT UNDER REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS, 2011") AND CORRIGENDUM TO THE DRAFT LETTER OF OFFER AND LETTER OF OFFER ("CORRIGENDUM") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PARMAX PHARMA LIMITED

Registered Office: Plot No. 20, Survey No. 52, Rajkot-Gondal National Highway No. 27, Hadamtala, Tal. Kotda Sangani, Rajkot, Gujarat, 360311 |
TEL: +91 02827-270534 | **EMAIL:** cs@parmaxpharma.com | **WEBSITE:** www.parmaxpharma.com | **CIN:** L24231GJ1994PLC023504

OPEN OFFER FOR THE ACQUISITION OF UP TO 23,46,250 (TWENTY-THREE LAKHS FORTY-SIX THOUSAND TWO HUNDRED AND FIFTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (INDIAN RUPEES TEN) EACH ("OFFER SHARES") REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE EXPANDED VOTING SHARE CAPITAL OF PARMAX PHARMA LIMITED ("TARGET COMPANY"), FOR CASH AT A PRICE OF ₹ 42.80/- (INDIAN RUPEES FORTY-TWO AND EIGHT ZERO PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DHIREN CHANDULAL SHAH ("ACQUIRER 1") AND SUNIL CHINUBHAI SHAH ("ACQUIRER 2") (COLLECTIVELY "ACQUIRERS") TOGETHER WITH DHAIRYA DHIREN SHAH ("PAC 1"), HIREN PRAVIN DOSHI ("PAC 2"), SHEETAL HIREN DOSHI ("PAC 3"), NIRMAL SUNILBHAI SHAH ("PAC 4"), RUPA SUNIL SHAH ("PAC 5"), VIJAYKUMAR NATVARLAL SHIYANI ("PAC 6"), KAMLESH NATVARLAL SHIYANI ("PAC 7"), ABHAY CHINUBHAI SHAH ("PAC 8"), UMANG ALKESH GOSALIA ("PAC 9") AND MEENA ALKESH GOSALIA ("PAC 10") (COLLECTIVELY "PACS") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This Offer Opening Pre-Offer Advertisement (**"Offer Opening Pre-Offer Advertisement"**) and corrigendum should be read in continuation of and together with (a) the Public Announcement dated June 8, 2026, in relation to the Offer (**"PA"**); (b) the Detailed Public Statement (**"DPS"**) dated June 13, 2026 published on June 15, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Mumbai Edition), Financial Express (Gujarati Edition) and Jansatta (Hindi - All Editions); (c) the Draft Letter of Offer (**"DLOF"**) filed with the Securities and Exchange Board of India (**"SEBI"**) on June 22, 2026; (d) the Letter of Offer (**"LOF"**) dated July 21, 2026 along with Form of Acceptance (**"FOA"**) & Share Transfer Form (**"SH-4"**) is being issued by Fedex Securities Private Limited, the Manager to the Open Offer (**"Manager to the Offer" or "Manager"**), for and on behalf of the Acquirers and the PACs in respect of the Open Offer.

This Offer Opening Pre-Offer Advertisement is being issued pursuant to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and pursuant to changes/ amendments advised by SEBI vide its letter bearing reference no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026 (**"SEBI Letter"**).

This Offer Opening Pre-Offer Advertisement and Corrigendum is being published in all the newspapers in which the DPS was published.

All Capitalised terms used but not defined in this Offer Opening Pre-Offer Advertisement and Corrigendum shall have the meaning assigned to such terms in the PA, the DPS, the DLOF and/ or the LOF.

The shareholders of the Target Company are requested to kindly note the following:

1. The Offer Price is ₹ 42.80/- (Indian Rupees Forty-two and Eight Zero Paise only), per Equity Share payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Section 7 paragraph 7.1 (Offer Price) on page no. 51 of the LOF.
2. The Committee of Independent Directors of the Target Company ("IDC") has recommended that the Offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations, 2011. The recommendations were unanimously approved by the Members of the IDC on July 25, 2026, and published on July 27, 2026, in the same newspapers in which the DPS was published. For further details, please see IDC recommendation as available on the website of SEBI at www.sebi.gov.in, on the website of BSE at www.bseindia.com.
3. The Open Offer is a mandatory offer being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company.
4. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there has been no competing offer(s) to this Open Offer. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
5. The LOF dated July 21, 2026, was dispatched through electronic mode and physical mode on July 22, 2026, and July 23, 2026, respectively to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, i.e. July 16, 2026. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
6. Please note that a copy of the LOF along with Form of Acceptance-Cum-Acknowledgement and SH-4 is also available for downloading on the websites of the SEBI, the BSE Limited (BSE), the Registrar to the Offer at www.sebi.gov.in, www.bseindia.com, and https://www.purvashare.com) respectively.
7. Non-receipt/ non-availability of the Form of Acceptance-Cum-Acknowledgement does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirers along with the PACs through the stock exchange mechanism made available by BSE in the form of a separate window (**"Acquisition Window"**) in accordance with SEBI (SAST) Regulations, 2011 and other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited (**"Clearing Corporation"**).
8. The Eligible Shareholders are required to refer to the Section 9 - Procedure for Acceptance and Settlement of the Open Offer, on page no. 60 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

   Instructions for Public Shareholders:

   a. **In case of Public Shareholders holding Equity Shares in dematerialized form:** Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read the detailed procedure described in paragraph 9.19 on page nos. 60-63 of the LOF.

   b. **In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company; (ii) Original share certificate(s); (iii) Valid share transfer deed(s) duly signed as transferor(s) by the sole/joint shareholder(s) in the same order and as per specimen signatures lodged with the Target Company and duly witnessed at the appropriate place; (iv) Self-attested PAN Card copy (in case of Joint holders, PAN card copy of all transferors); (v) Attestation of signature(s) of all the holder(s) by Bankers in form ISR-2 (can be downloaded online https://www.sebi.gov.in/sebi_data/commondocs/nov-2021/Form%20ISR-2_p.pdf) and (vi) such other documents described in paragraph 9.20.1 at page no. 64 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip (**"TRS"**) to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph 9.20.1 at page no. 64 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer no later than 5:00 PM Indian Standard Time ("IST") within 2 (Two) days from the Offer Closing date i.e. Wednesday, August 12, 2026. Please also read and follow the detailed procedure described in paragraph 9.20 at page nos. 63-65 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, the PACs, Target Company or the Manager to the Offer.

   c. **In case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:**
      i. In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered.
      ii. In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account

9. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer ("DLOF") was submitted to SEBI on Monday, June 22, 2026. SEBI issued its observations on the DLOF vide its letter bearing reference no HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026. SEBI's observations have been incorporated in the LOF. This Offer Opening Pre-Offer Advertisement and Corrigendum also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.

10. **Key Changes / Updates made in LOF:**

Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF in relation to the Open Offer:

a) Deletion of the word "Draft" or "DLOF" at all the applicable places in the LOF.

b) Replacement of the word "This Draft Letter of offer" or "DLOF" at all the applicable places in the LOF with "The Letter of offer" or "LOF".

c) The page numbers of the table of contents on page no. 9 have been suitably updated wherever required in the LOF.

d) Inclusion in the cover page, point 5 that the last date for making competing offer has expired.

e) Inclusion in the cover page, point 8 of the status of the in-principle approval from BSE, wherein the application was duly submitted on June 09, 2026, and is currently under process.

f) Following statements are inserted below the table containing "Tentative Schedule of Major Activities Relating to the Offer" on page no. 9 of the LOF:
   i. Note: Pursuant to SEBI Observation letter no. HO/49/12/11(73)2026-CFD-RAC-DCR2 dated July 14, 2026, there are no changes in the schedule of activities, hence disclosure about original and revised schedule is not applicable.
   ii. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.
   iii. There is no competing offer to this Offer.
   iv. Actual date of receipt of SEBI observations on the DLOF.

g) Under Section "Risk Factors", bullet point (1) - paragraph (b), "Risks Relating to the Underlying Transaction and the Open Offer" on page no. 5 of the LOF, has been updated to reflect the status of the BSE in-principle approval.

As on the date of this LOF, no statutory approvals are required in relation to this Offer except as detailed in Section 8 paragraph 8.4 *(Statutory and Other Approvals)* of this LOF. However, if any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers and the PACs will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. Open Offer cannot be withdrawn even if BSE in-principle approval is not obtained by Target Company. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

h) Under Section "Risk Factors" in bullet point (1) - para (c)(i) - "Risks Relating to the Underlying Transaction and the Open Offer": on page no. 5 of the LOF, has been updated as follows:

If statutory or other third-party approvals required for this Offer or for acquisition of Sale Shares as stipulated under the SPA are refused, provided that they are not met for reasons outside the reasonable control of the Acquirers and the PACs and provided that these requirements have been disclosed in the DPS and this LOF. However, it is essential to note that the Acquirers and the PACs are not permitted to withdraw this Offer based on the PA if the proposed acquisition through the Preferential Issue does not succeed other than on account of non-receipt of the Required Statutory Approvals. Public Shareholders are requested to note that, except for being in receipt of the In-Principle Approval from the Stock Exchanges, as on the date of this LOF, there are no statutory or other approvals required to implement the Offer. The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

i) Following definition have been updated under Section 1 - "Key Definitions" on page no. 11 of the LOF:

Letter of Offer/ LOF - Letter of Offer dated Tuesday, July 21, 2026, which shall be dispatched to the Public Shareholders.

j) Under the Section 3 - "Details of the Open Offer", following paragraph 3.1.12 (renumbered) has been updated on page no. 21 of the LOF:

3.1.12 The current and proposed (post-Offer) shareholding of the Acquirers and the PACs in the Target Company are as follows:

Details	Acquirer 1	Acquirer 2	PAC 1	PAC 2	PAC 3	PAC 4	PAC 5	PAC 6	PAC 7	PAC 8	PAC 9	PAC 10
Shareholding as on the PA date i.e. June 8, 2026 (A)	Nil	Nil	Nil	Nil	Nil	32,500** 0.87%$	Nil	Nil	7,500** 0.20%$	Nil	200,000 5.35%$	4,74,800 12.69%$
Equity Shares proposed to be acquired through Share Purchase Agreement transaction (B)	4,67,238 5.18%*	71,077 0.79%*	93,448 1.04%*	1,68,206 1.86%*	18,690 0.21%*	92,097 1.02%*	Nil	1,24,597 1.38%*	1,17,097 1.30%*	Nil	Nil	Nil
Equity Shares proposed to be acquired through Preferential Issue (Acquirers Equity shares and Acquirers Warrants) (C)	11,39,905 12.63%*	1,73,405 1.92%*	2,27,981 2.53%*	4,10,365 4.55%*	45,596 0.51%*	3,09,547 3.43%*	1,30,569 1.45%*	3,03,974 3.37%*	3,05,260 3.38%*	6,07,950 6.74%*	3,42,466 3.80%*	Nil
Total (D) = (A)+(B)+(C)	**16,07,143 17.81%***	**2,44,482 2.71%***	**3,21,429 3.57%***	**5,78,571 6.41%**	**64,286 0.72%**	**4,34,144 4.81%**	**1,30,569 1.45%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**6,07,950 6.74%***	**5,42,466 6.01%**	**4,74,800 5.26%***
Shares acquired between the PA date and this LOF date (E)	Nil	Nil	Nil	Nil	Nil	Nil	53,520*** 1.43%$	Nil	Nil	2,49,394## 6.76%$	Nil	Nil
Equity Shares proposed to be acquired through Offer transaction assuming full acceptance (F)	11,73,125 13.00%*	11,73,125 13.00%*	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Post Offer shareholding (assuming full acceptance under the Open Offer) (On Diluted basis, as on 10th (tenth) working day after closing of tendering period) Total (G) = (D)+(E)+(F) (1)	**27,80,268# 30.81%***	**14,17,607# 15.71%***	**3,21,429 3.57%***	**5,78,571 6.41%***	**64,286 0.72%***	**4,34,144 4.81%***	**1,84,089 2.04%***	**4,28,571 4.75%***	**4,29,857 4.76%***	**8,57,344 9.50%***	**5,42,466 6.01%***	**4,74,800 5.26%***

$ Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

**Computed as a percentage of Expanded Voting Capital of the Target Company.*

***The pre-transaction shareholding of the PAC 4 and PAC 7 includes shares acquired from public shareholders pursuant to the Share Purchase Agreement dated April 13, 2026, executed prior to the Underlying Transaction.*

**** The shares were acquired by PAC 5 through an off-market transaction on June 16, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted.*

 # The number of Equity Shares to be finally acquired by each of the Acquirers under the Open Offer will be decided by the Acquirers based on the response received from the Public Shareholders under the Open Offer in accordance with the SEBI (SAST) Regulations.

Pursuant to the share purchase agreement dated June 18, 2026, PAC 8 paid the consideration for the acquisition of 2,49,394 Equity Shares on June 18, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted. However, credit of only 246,580 Equity Shares has been received in the demat account of PAC 8, and credit of the balance 2,814 Equity Shares is still pending.

k) Under the Section 3 - "Details of the Open Offer", paragraph 3.3.3 has been updated on page no. 26 of the LOF, to reflect the revised joint shareholding of the Acquirers and the PACs as 94.34% (assuming full acceptance of the Open Offer) pursuant to the Underlying Transaction and the consummation of the Open Offer.

l) Under Section 4 - "Background of the Acquirers and the PACs", the following details have been added/ updated wherever applicable:
   i. Details pertaining to the networth amount, certificate dates and UDIN as per the updated networth certificates received from the Acquirers and the PACs; and
   ii. Resolution passed by the shareholders of the Target Company at the EGM held on Thursday, July 2, 2026

m) Under Section 4 - "Background of the Acquirers and the PACs", paragraph 4.10.4 on page no. 35 of the LOF, has been updated to reflect that 246,580 Equity Shares have been credited to the demat account of PAC 8, while the credit of the remaining 2,814 Equity Shares is still pending.

n) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited",
   i. paragraph 6.8 on page no. 41 of the LOF, has been updated to reflect the increase in the authorised share capital of the Target Company.
   ii. paragraph 6.12 on page no. 42 of the LOF, has been updated by deleting the footnote and removing the corresponding asterisk.
   iii. paragraph 6.15 and the footnotes on page nos. 43-44 of the LOF, have been updated to include additional instances of delays by the Target Company in making disclosures in accordance with the provisions of the SEBI (LODR) Regulations, 2015.
   iv. paragraph 6.16 on page nos. 45-46, has been deleted as the disclosure is repetitive and is already covered under the renumbered paragraph 6.17.

o) Under Section 6 - "Background of the Target Company, Parmax Pharma Limited", the table in the renumbered paragraph 6.21 on page nos. 49-50 of the LOF has been updated:

6.21 - Pre-Offer and post-Offer shareholding pattern of the Target Company as on July 21, 2026 *(assuming full acceptances)* is as provided below:

Sr. No	Shareholder category	Shareholding & voting rights prior to the agreement/acquisition and offer (A) (5)		Shares/voting rights agreed to be acquired which triggered off the Takeover Regulations (B)						Shares/Voting rights to be acquired in the open offer (assuming full acceptances) (C)		Shareholding/voting rights after the acquisition and Offer (A) + (B1) + (B2) + (B3) + (C) = (D)	
				Acquisition pursuant to SPA (B1)		Acquisition pursuant to preferential issue of shares (B2)		Acquisition pursuant to preferential issue of warrants (B3)					
		No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)	No. of Equity Shares	% (2)
1.	**Promoter & Promoter Group (3)**												
a.	**Parties to the SPA**												
i.	Alkesh Mahasukhlal Gopani	6,70,380	17.92%	(6,70,380)	(7.43%)	-	-	-	-	-	-	-	-
ii.	Vipul Mahasukhlal Gopani	4,81,370	12.87%	(4,81,370)	(5.33%)	-	-	-	-	-	-	-	-
iii.	Pravina Mahasukh Gopani	700	0.02%	(700)	(0.01%)	-	-	-	-	-	-	-	-
	Total (a)	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	-	-	-	-	-	-	-	-
b.	**Promoters other than (a)**												
i.	Late Mahasukhlal Gopani	-	-	-	-	-	-	-	-	-	-	-	-
	Total (b)	-	-	-	-	-	-	-	-	-	-	-	-
	Total (1) [(a) + (b)]	**11,52,450**	**30.80%**	**(11,52,450)**	**(12.77%)**	-	-	-	-	-	-	-	-
2.	**Acquirers and PACs**												
a	Acquirer 1 (3)	-	-	4,67,238	5.18%	6,04,190	6.70%	5,35,715	5.94%	11,73,125	13.00%	27,80,268	30.81%
b	Acquirer 2 (3)	-	-	71,077	0.79%	91,911	1.02%	81,494	0.90%	11,73,125	13.00%	14,17,607	15.71%
c	PAC 1 (3)	-	-	93,448	1.04%	1,20,838	1.34%	1,07,143	1.19%	-	-	3,21,429	3.56%
d	PAC 2 (3)	-	-	1,68,206	1.86%	2,17,508	2.41%	1,92,857	2.14%	-	-	5,78,571	6.41%
e	PAC 3 (3)	-	-	18,690	0.21%	24,167	0.27%	21,429	0.24%	-	-	64,286	0.71%
f	PAC 4 (3)	32,500	0.87%	92,097	1.02%	1,64,832	1.83%	1,44,715	1.60%	-	-	4,34,144	4.81%
g	PAC 5 (3)	53,520 (6)	1.43%	Nil	NA	69,206	0.77%	61,363	0.68%	-	-	1,84,089	2.04%
h	PAC 6 (3)	-	-	1,24,597	1.38%	1,61,117	1.79%	1,42,857	1.58%	-	-	4,28,571	4.75%
i	PAC 7 (3)	7,500	0.20%	1,17,097	1.30%	1,61,974	1.79%	1,43,286	1.59%	-	-	4,29,857	4.76%
j	PAC 8 (3)	2,49,394 (6)	6.67%	Nil	NA	3,22,235	3.57%	2,85,715	3.17%	-	-	8,57,344	9.50%
k	PAC 9 (3)	2,00,000 (7)	5.35%	Nil	NA	3,42,466	3.80%	Nil	NA	-	-	5,42,466	6.01%
l	PAC 10 (3)	4,74,800 (7)	12.69%	Nil	NA	Nil	NA	Nil	NA	-	-	4,74,800	5.26%
	Total (2)	**7,14,800**	**27.20%**	**11,52,450**	**12.77%**	**22,80,444**	**25.27%**	**17,16,574**	**19.02%**	**23,46,250**	**26.00%**	**85,13,432**	**94.34% (4)**
3.	**Public (other than parties to agreement and Acquirers and PACs) (2)**												
a	FIs/MFs/FPIs/FIIs/Bank, SFIs, Insurance Companies /AIFs	-	-	-	-	-	-	-	-	-	-	-	-
b	Others	15,71,136	41.99%	-	-	8,57,142 (5)	9.50%	4,28,571 (5)	4.75%	(23,46,250)	(26.00%)	5,10,599	5.66%
	Total (3) [(3a) + (3b)]	**15,71,136**	**41.99%**	-	-	**8,57,142**	**9.50%**	**4,28,571**	**4.75%**	**(23,46,250)**	**(26.00%)**	**5,10,599**	**5.66%**
	Grand Total (1+2+3)	**37,41,300**	**100.00%**	-	-	**31,37,586**	**34.77%**	**21,45,145**	**23.77%**	**Nil**	**NA**	**90,24,031 (6)**	**100.00% (6)**

Notes:

(1) Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.

(2) Calculated as a percentage of the Expanded Voting Capital, which includes the 52,82,731 Equity Shares issued pursuant to the Proposed Preferential Issue (assuming full conversion of Warrants).

(3) Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company and Acquirers, PAC 2 & PAC 9 will be classified as promoters of the Target Company and PAC 1, PAC 3, PAC 4, PAC 5, PAC 6, PAC 7, PAC 8 & PAC 10 will be classified as members of the promoter group and the aggregate shareholding of the Acquirers and the PACs (assuming full conversion of Warrants and assuming full acceptance of the Open Offer) will be 94.34% of the Expanded Voting Capital, in accordance with the provisions of the SEBI (LODR) Regulations. Further, the Existing Promoters will cease to be the promoters of the Target Company and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations

(4) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the SCRR, the Target Company is required to maintain at least 25% (twenty five percent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. As a result of acquisition of Equity Shares pursuant to the Underlying Transaction and/ or the Open Offer, if the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations, then the Acquirers and the PACs undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations, 2011 and/or the SEBI (LODR) Regulations, 2015, within the time period stated therein, i.e., to bring down the non-public shareholding to 75% within 12 months from the date of such fall in the public shareholding to below 25%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Further any failure to comply with MPS requirement may lead to non-compliance of

1

SCRR and SEBI LODR Regulations, 2015.

(5) Assuming full conversion of Warrants into fully paid-up Equity Shares of the Company.

(6) The Equity Shares and warrants being allotted to other Public Shareholders under the Proposed Preferential Issue.

(7) The number of shareholders of the Target Company in the "public category" as on March 31, 2026 is 2385. Further, PAC 9 and PAC 10 were holding the shares under Public category.

(8) Except for the acquisition of 53,250 Equity Shares by PAC 5 and 2,49,394 Equity Shares (credit for 2,814 equity shares is pending) purchased by PAC 8, none of the other PACs and the Acquirers have acquired any Equity Shares after the date of the PA, i.e., June 8, 2026, and up to the date of this LOF.

p) Under Section 7 - "Offer Price and Financial Arrangements" on page no. 53 of the LOF,
   i. paragraphs 7.2.3 and 7.2.4 have been updated to reflect the revised certificate dates and UDINs as per the updated adequacy certificates received from the Acquirers.
   ii. paragraph 7.2.5 has been updated to reflect the status of creation of a fixed deposit against the aforesaid Escrow Amount, with a lien marked (subject to applicable law) in favour of the Manager to the Offer on such fixed deposit.

q) Under Section 8 - "Terms and Conditions of the Open Offer", paragraphs 8.4.1 and 8.4.4(i) on page no. 57 of the LOF, have been updated to reflect the status of the BSE in-principle approval.

r) Under Section 11 - "Documents for Inspection", the relevant points have been updated on page nos. 75-76 of the LOF, to reflect the revised certificate dates and UDINs as per the updated net worth certificates received from the Acquirers and the PACs.

s) Under Section 11 - "Documents for Inspection", following points have been updated on page no. 76 of the LOF:
   i. Copy of the recommendation to be published on Monday, July 27, 2026 made by the Committee of Independent Directors (IDC) of the Target Company; and
   ii. Copy of the letter number HO/49/12/11(73)2026-CFD-RAC-DCR2 from SEBI dated July 14, 2026 containing its observations on the Draft Letter of Offer.

11. **Any other material changes from the date of the PA:** The application for obtaining in-principle approval from BSE has been duly submitted on June 09, 2026, and is currently under process.

12. **Details regarding the status of Statutory and other Approvals:** As on the date of this Offer Opening Pre-Offer Advertisement, there are no statutory, regulatory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to the Open Offer or to complete this Offer. However, in case any further statutory or other approval becomes applicable prior to the completion of the Open Offer, the Open Offer would also be subject to such other statutory or other approval(s) being obtained. Please also refer to paragraph 8.4.4 of the LOF for further details.

13. **Schedule of Activities:**

Activity	Day and Date*
Issue of Public Announcement	Monday, June 8, 2026
Publication of the Detailed Public Statement in newspapers	Monday, June 15, 2026
Last Date of filing of the Draft Letter of Offer with SEBI	Monday, June 22, 2026
Last date for Public Announcement for competing offer	Tuesday, July 7, 2026**
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, July 14, 2026***
Identified Date#	Thursday, July 16, 2026
Last date for dispatch of this Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date, and to Stock Exchanges and Target Company and Registrar to the Offer (as defined below) to issue a dispatch completion certificate	Thursday, July 23, 2026
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Monday, July 27, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, July 28, 2026
Date of publication of opening of Open Offer public announcement, in the newspapers in which DPS has been published	Wednesday, July 29, 2026
Date of commencement of Tendering Period (**"Offer Opening Date"**)	Thursday, July 30, 2026
Date of closure of Tendering Period (**"Offer Closing Date"**)	Wednesday, August 12, 2026
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders or return of unaccepted shares	Thursday, August 27, 2026
Last date for publication of post Open Offer public announcement in the newspapers in which DPS has been published	Thursday, September 3, 2026
Last Date of Filing the Final report to SEBI	Thursday, September 3, 2026
Date by which the Underlying Transaction which triggered the Open Offer will be completed	To be completed within the prescribed timelines under the SEBI (SAST) Regulations, 2011.

Note : Since SEBI has conveyed their Comments on the DLOF as per the timelines / schedule of activities indicated in the DPS, there has been no change in the schedule of activities and hence the requirement of disclosure of "both the original and revised schedule, side by side" is not required and therefore not applicable.

**The above timelines have been prepared on the basis of timelines provided under the SEBI (SAST) Regulations and were subject to receipt of statutory/ regulatory approvals. Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates. To clarify, the actions set out above may be completed prior to their corresponding dates, subject to compliance with the SEBI (SAST) Regulations, 2011.*

#Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer shall be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

*** There is no competing offer to this Offer.*

**** Actual date of receipt of SEBI observations on the DLOF.*

14. The Acquirers and the PACs accept full responsibility for the information contained in this Offer Opening Pre-Offer Advertisement (except for the information pertaining to the Target Company, which has been sourced from publicly available sources or from information published or provided by the Target Company) and also for the obligations of the Acquirers and the PACs as laid down in the SEBI (SAST) Regulations, 2011 in respect of the Open Offer. The Acquirers and the PACs would be severally and jointly responsible to ensure compliance with the SEBI (SAST) Regulations, 2011.

15. This Offer Opening Pre-Offer Advertisement would also be available on SEBI's website at www.sebi.gov.in and on the website of the Manager to the Offer at www.fedsec.in

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PACS	REGISTRAR TO THE OFFER
FEDEX SECURITIES PRIVATE LIMITED B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057, Maharashtra, India **Tel. No.:** +91 81049 85249 **Email:** mb@fedsec.in **Investors grievance ID:** investors@fedsec.in **Website:** www.fedsec.in **Contact Person:** Antara Chogle / Saipan Sanghvi **SEBI Registration Number:** INM000010163	**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED** 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai 400 011 **Tel No.:** 022 49614132 / 35220056 **Email id:** support@purvashare.com **Website:** https://www.purvashare.com **Investor Grievance id:** support@purvashare.com **Contact Person:** Deepali Gaonkar **SEBI Registration No.:** INR000001112

Date: July 28, 2026
Place: Mumbai